

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 605/2025**

IN THE MATTER OF:

SEJAL KUKREJA

...APPLICANT

VERSUS

STATE OF MADHYA PRADESH AND
ORS.

...RESPONDENTS

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Filed by:

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF:

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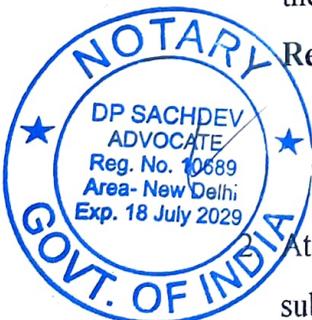
STATE OF MADHYA
PRADESH AND ORS.

...RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.
3- STATE OF MADHYA PRADESH

I, Alok Nayak, S/o Shri Ram Krishna Nayak, aged about 61 years, working as Chief Scientific Officer in Environmental Planning and Coordination Organization under the Department of Environment, Government of Madhya Pradesh, having office at Paryavaran Parisar, E-5, Arera Colony, Bhopal, presently at New Delhi, do hereby solemnly affirm and state as under:

1. I am duly authorized to file the present reply on behalf of the Respondent No. 3-State of Madhya Pradesh, and am conversant with the facts and records of the case based on the records maintained in the office. ("the Answering Respondent")



At the outset, the Answering Respondent most respectfully submits that the present proceedings arise out of a letter

Sl. No. 2931

dt. 29/11/2026
ch 17/2/2

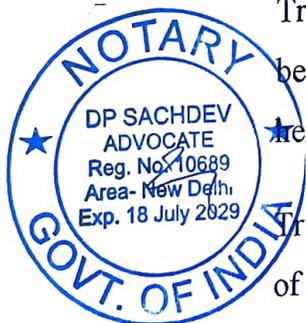
petition which has been treated as an Original Application by this Hon'ble Tribunal concerning the alleged grant of Environmental Clearances (ECs) in the State of Madhya Pradesh by communicating grant or rejection of environmental clearance as per Clause 8 (iii) of the EIA Notification, 2006.

**PRELIMINARY SUBMISSION – MATTER SUB JUDICE
BEFORE HON'BLE SUPREME COURT**

3. It is submitted at the very outset that the core issue raised in the present proceedings — namely the legality, interpretation, and permissibility of communicating grant or rejection of environmental clearance as per Clause 8 (iii) under the EIA Notification, 2006 — is directly and substantially in issue before the Hon'ble Supreme Court of India in proceedings arising out of similar challenges concerning grant of environmental clearance processed on account of timelines prescribed under the EIA regime. That the counter-affidavit on behalf of the Respondent no. 3 has been filed before the Hon'ble Supreme Court in the said proceedings.

True copy of Writ Petition (Civil) No. 689 of 2025 pending before the Hon'ble Supreme Court of India is annexed herewith and marked as **Annexure A-1**.

True copy of Counter Affidavit filed on behalf of the State of Madhya Pradesh before the Hon'ble Supreme Court is annexed herewith and marked as **Annexure A-2**.



Su 29311/2025

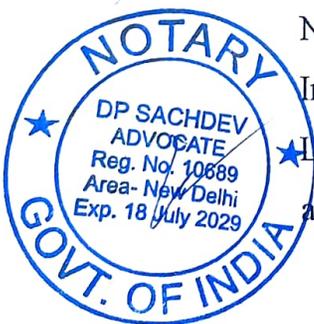
dt 17/2/2026

True copy of the relevant interim orders passed by the Hon'ble Supreme Court in Writ Petition (C) No. 689 of 2025 are being filed along with this reply for the kind perusal of this Hon'ble Tribunal are annexed herewith as **Annexure A-3**.

4. The Answering Respondent most respectfully submits that the present proceedings, to the extent they raise the issue of validity or permissibility of communicating grant or rejection of environmental clearance as per Clause 8 (iii) under the EIA Notification, 2006, may be deferred/stayed awaiting final decision by the Hon'ble Supreme Court of India.

WITHOUT PREJUDICE – FACTUAL POSITION

5. Without prejudice to the above preliminary submission, the Answering Respondent submits that the news report referred to in the letter petition presents a factually incomplete and legally misconceived narrative.
6. It is respectfully submitted that the processing of proposals for Environmental Clearance is governed strictly by the EIA Notification, 2006, the role of State Level Environment Impact Assessment Authority ("SEIAA") and the State Level Expert Appraisal ("SEAC") is statutorily structured and time-bound, and the timelines under the Notification are



Sw 29/11/2026
dt 12/02/2026

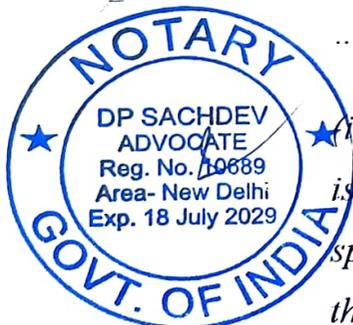
intended to ensure procedural efficiency and do not dispense with environmental safeguards.

7. The Answering Respondent denies that any environmental clearance was granted in a mechanical or *mala fide* manner or with the intention of bypassing environmental scrutiny. It is submitted that each proposal is supported by:

- (a) Form-1 / Form-1A (as applicable),
- (b) EIA/EMP reports where required,
- (c) Recommendations of SEAC, and
- (d) Statutory conditions imposed as part of the clearance process.

8. The Answering Respondent submits that each alleged communication has been made strictly in accordance with the provisions of Clause no. 8 (iii) of the EIA Notification, 2006 and all such communication has been made as per the SEAC Recommendations only, be it grant or rejection of the permission of EC. Clause no. 8 (iii) is reproduced hereinbelow the kind reference of this Hon'ble Tribunal:

"8. Grant or Rejection of Prior Environmental Clearance (EC):



...
 (iii) *In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory*

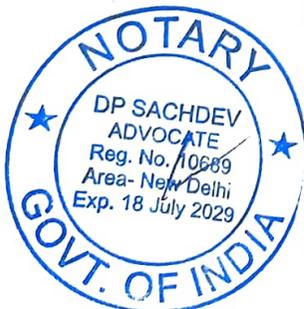
Sen 293/1/2020
 dt 17/02/2026

authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned."

9. The Answering Respondent submits that the State Government remains fully committed to environmental protection and is continuously taking steps to strengthen the functioning of the SEIAA, ensure timely meeting, improve digital tracking of proposals, and maintain transparency in decision making.

10. It is respectfully submitted that environmental clearance under the EIA regime is a regulatory decision embedded in expert appraisal. The interpretation of timelines and consequences of delay is a matter which is pending consideration before the Hon'ble Supreme Court in the above-mentioned proceedings, although the issue concerns conscious application of Clause 8 (iii) of the EIA Notification, 2006 under complete bona fide in larger public interest.

11. In such circumstances, this Hon'ble Tribunal may be pleased to consider deferring any adjudication on the legal validity of communicating grant or refusal of EC to a project proponent in terms of clause 8 (iii) of the EIA Notification, 2006 until the issue is decided by the Hon'ble Supreme Court.



En 293/1/2026
dt 17/02/2026

12. This affidavit is filed in the interest of justice and bona fide.

The Answering Respondent craves the leave of this Hon'ble Court to adduce additional and further facts, contentions and documents as may be deemed proper and necessary for assisting this Hon'ble Tribunal in the present proceedings.

DRAFTED BY:
ASTIK GUPTA, ADV.

(Handwritten Signature)
(Alok Nayak)
DEPONENT

VERIFICATION

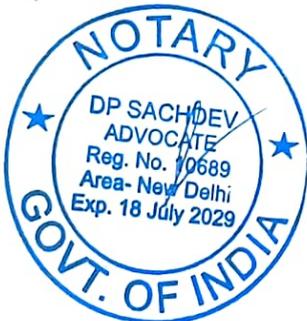
I, the above-named deponent, do hereby solemnly affirm and state that the contents of the present affidavit stated hereinabove are true and correct to the best of my knowledge and information derived from the records and files maintained, and the same are believed to be true.

Solemnly affirmed on this 17 day of February, 2026 at New Delhi.

(Handwritten Signature)
(Alok Nayak)
DEPONENT

Sl. No. 29311/2026
dt 17/02/2026

(Handwritten Signature)
I identify The Executant/Deponent who has Signed in my Presence
D/2965/224



ATTESTED
(Handwritten Signature)
NOTARY PUBLIC

By 38494/5

16/7/25

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

HON'BLE MR. JUSTICE
JOYMALYA BAGCHI

(Petition under Article 32 of the Constitution of India read with Order
XXXVIII of the Supreme Court Rules, 2013)

WRIT PETITION (CIVIL) NO. 689 OF 2025
PUBLIC INTEREST LITIGATION

IN THE MATTER OF:
Vijay Kumar Das

...Petitioner

Versus

Union of India and Ors.

...Respondents

With 170956

I.A. NO. _____ OF 2025

Application seeking Ad-interim Ex-Parte Stay

With 170960

I.A. NO. _____ Of 2025

Application for exemption from filing official translation of annexures

FILED ON
16 JUL 2025
SUPREME COURT
OF INDIA

PAPERBOOK

(FOR INDEX KINDLY SEE INSIDE)

ADVOCATE FOR THE PETITIONER: SUMEER SODHI

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A

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
(Petition under Article 32 of the Constitution of India read with Order
XXXVIII of the Supreme Court Rules, 2013)
WRIT PETITION (CIVIL) NO. _____ OF 2025
IN THE MATTER OF:
Vijay Kumar Das ...Petitioner
Versus
Union of India and Ors. ...Respondents

OFFICE REPORT ON LIMITATION

1. The Petition is within time.
2. The Petition is barred by time and there is a delay of ___ days in filing the same and application for condonation of delay of ___ days has been filed.
3. There is a delay of ___ days in re-filing the Petition and an Application for condonation of delay of ___ days in re-filing has been filed.

New Delhi

Filed On: 16.07.2025

BRANCH OFFICER

B**SYNOPSIS**

The present Writ Petition under Article 32 of the Constitution of India is being preferred by the Petitioner seeking declaration of 237 Environmental Clearances granted by the Member Secretary of SEIAA, Madhya Pradesh, as illegal in systematic violation of the Environment (Protection) Act, 1986, the Environment (Protection) Rules, 1986, and the Environmental Impact Assessment Notification, 2006.

The Member Secretary has unilaterally and illegally granted 237 Environmental Clearances without convening mandatory SEIAA meetings as required under Paragraph 3(7) of the EIA Notification, 2006 and Paragraph 5 of the Notification dated 07.01.2025 constituting SEIAA and SEAC for Madhya Pradesh. This constitutes a deliberate strategy to exploit deemed approval provisions under Paragraph 8(iii) after allowing statutory periods to lapse, thereby bypassing the collective decision-making process mandated by law.

During the critical period from 11th June 2024 to 6th January 2025, no properly constituted SEIAA or SEAC existed in Madhya Pradesh, resulting in an administrative vacuum that fundamentally undermined the legality of the environmental clearance process. The new SEIAA was constituted vide Gazette Notification S.O. 134(E) dated 07.01.2025, with Shri Shiv Narayan Singh Chauhan as Chairman, Dr. Sunanda Singh Raghuwanshi as Member, and the Executive Director, EPCO, as Member Secretary.

Despite the Chairman of SEIAA writing almost 48 representations between April-June 2025 to prevent these illegal actions, addressed to various authorities including the Member Secretary, Principal Secretary, Chief Secretary, and Union of India, the systematic violations continued unabated. The authorities have turned a blind eye to these representations, which demonstrates not merely

C

administrative negligence but willful and deliberate facilitation of environmental crimes at the highest levels of the State Government.

The violations began systematically from 23.05.2025 when the first Environmental Clearance was issued unilaterally by the Member Secretary without any SEIAA meeting (Letter No. 318/SEIAA/2025). On 24.05.2025, multiple clearances were issued on the same day (Letter Nos. 446/SEIAA/2025, 454/SEIAA/2025, and 456/SEIAA/2025), demonstrating the premeditated nature of these violations.

The Petitioner, being a publisher of Rashtriya Hindi Mail newspaper, extensively covered these violations through detailed investigative reports published between 28.05.2025 and 09.06.2025, bringing the systematic fraud to public attention and acting as a whistleblower in exposing the illegal nexus between public officials and mining lobbies.

The present case represents a classic example where secretaries and senior officials have abused their positions for ulterior motives, including personal gains, by facilitating illegal environmental clearances for mining lobbies and industrial interests. The Member Secretary acted in active collusion with the Principal Secretary, Department of Environment, and other public officials, orchestrating a prolonged non-convening of SEIAA meetings with the calculated intention of allowing the statutory period for appraisal to lapse.

In such circumstances, the actions of the Member Secretary in granting ECs without jurisdiction, bypassing the statutory authority (SEIAA), and violating the EIA Notification, 2006 are unconstitutional, illegal and void ab initio. The Member Secretary, Principal Secretary, and Chief Secretary have committed serious criminal offenses under Sections 15 and 17 of the Environment

E

FIRs against all erring officials including the Member Secretary, Principal Secretary, and Chief Secretary under Sections 15 and 17 of the Environment (Protection) Act, 1986. The systematic nature of these violations, necessitates investigation by the Central Bureau of Investigation (CBI) to uncover the full extent of the criminal nexus between public officials and mining lobbies.

The Petitioner seeks: (a) a Declaration to the effect that the action of grant of 237 Environmental Clearances is illegal; (b) criminal prosecution under Sections 15 and 17 of Environment (Protection) Act, 1986; (c) CBI investigation into criminal conspiracy; (d) immediate suspension of erring officials pending investigation; (e) institutional independence of SEIAAs nationwide; (f) compensation for environmental damage; and (g) establishment of a High-Level Monitoring Committee to oversee compliance with environmental laws.

Hence the present Writ Petition.

G

07.01.2025	MoEF&CC issues Gazette Notification S.O. 134(E) under Section 3(3) of the Environment (Protection) Act, 1986 reconstituting SEIAA and SEAC for Madhya Pradesh. Key appointments: Shri Shiv Narayan Singh Chauhan as Chairman, Dr. Sunanda Singh Raghuwanshi as Member, and Executive Director, EPCO as Member Secretary. Notification mandates that all decisions must be taken in meetings, ordinarily through consensus, with dissenting views recorded and forwarded to the Union Government.
09.01.2025	Government of Madhya Pradesh issues notification designating Environmental Planning and Coordination Organisation (EPCO) and Madhya Pradesh Pollution Control Board (MPPCB) as Secretariats for SEIAA and SEAC respectively.
11.03.2025	Respondent No. 3 Chairman of SEIAA wrote his first representation (Letter No. 751/SEIAA/2025) addressed to Respondent No. 4 Member Secretary, SEIAA, Madhya Pradesh, highlighting concerns about proper functioning and adherence to statutory procedures.
28.03.2025	Last recorded properly convened meeting of SEIAA, Madhya Pradesh before the systematic violations began. After this date, meetings were intentionally not convened by the Member Secretary despite statutory requirements.
21.04.2025	Last attempt made by Chairman and Member to convene SEIAA meeting as per statutory mandate. The Member Secretary refuses to cooperate and systematically avoids scheduling meetings.
23.05.2025	First Environmental Clearance issued unilaterally by Member Secretary without any SEIAA meeting - Letter No.

H

	318/SEIAA/2025. This marked the beginning of systematic jurisdictional violations.
24.05.2025	Multiple Environmental Clearances issued unilaterally by Member Secretary on the same day without SEIAA meetings: Letter Nos. 446/SEIAA/2025, 454/SEIAA/2025, and 456/SEIAA/2025. This demonstrates the systematic and premeditated nature of violations.
26.05.2025	Respondent No. 3 Chairman wrote a formal complaint (Letter No. 747/SEIAA/2025) to Respondent No. 5 Principal Secretary, Environment Department, Government of Madhya Pradesh, highlighting the systematic violations and jurisdictional breaches. This communication specifically documented how Respondent No. 4 Member Secretary was bypassing SEIAA's collective decision-making process and operating without legal authority.
26.05.2025	Clearance vide Letter No. 670/SEIAA/2025 was granted to a project proponent on 26.05.2025 by the Respondent No. 4.
April 2025 onwards	Period during which 237 Environmental Clearances were granted by Member Secretary without convening any SEIAA meetings, in gross violation of Paragraph 3(7) of EIA Notification, 2006 and Paragraph 5 of Notification dated 07.01.2025. All clearances issued at the behest of the Principal Secretary, Environment Department, who has no statutory role in EC process.
May 2025	Intensification of illegal Environmental Clearances: Member Secretary deliberately exploits "deemed approval" provisions under Paragraph 8(ii) of EIA Notification, 2006 by allowing statutory periods to lapse without convening meetings.

28.05.2025	On 28.05.2025, in the Rashtriya Hindi Mail newspaper, the Petitioner published a detailed report which covered the systematic irregularities in SEIAA, Madhya Pradesh.
04.06.2025	On 04.06.2025, in the Rashtriya Hindi Mail newspaper, the Petitioner published another comprehensive report titled "Chief Secretary did not act properly by keeping Chief Minister in the dark - protected Uma Maheshwari despite rule violations".
06.06.2025	On 06.06.2025, in the Rashtriya Hindi Mail the Petitioner published a follow-up report documenting the ongoing crisis in SEIAA and the systematic nature of violations. The report provided detailed coverage of undermining the entire environmental clearance mechanism in the state of Madhya Pradesh.
09.06.2025	On 09.06.2025, in the Rashtriya Hindi Mail the Petitioner published an editorial analysis titled "Chief Secretary should understand what is the status of SEIAA Chairman Shivnarayan Singh Chauhan".
12.06.2025	Respondent No. 3 wrote a formal complaint (Letter No. 777/SEIAA/2025) highlighting systematic violations and jurisdictional breaches. This comprehensive complaint shows the pattern of illegal actions and sought immediate intervention from competent authorities
18.06.2025	Respondent No. 3 Chairman SEIAA wrote a follow-up letter (Letter No. 781/SEIAA/2025) continuing documentation of violations and requesting immediate corrective action from competent authorities.
23.06.2025	Respondent No. 3 Chairman wrote to the Secretary, Ministry of Environment and Forest and Climate Change (Letter No.

J

	788/SEIAA/2025) to prevent illegal actions and restore lawful functioning of SEIAA, escalating the matter to the central government level.
May-June 2025	Chairman wrote over 40 written complaints and representations to various authorities at Central and State levels made to: (a) Member Secretary, SEIAA, MP; (b) Principal Secretary, Environment Department, MP; (c) Chief Secretary, Government of MP; (d) Secretary, Union of India; (e) Other concerned officials in central and state machinery. No corrective action by any authority.
14.07.2025	That recently on The News Article of the Sootr (a digital News Reporting Platform) dated 14.07.2025 a news report was published which stated that the Respondent No. 3, was abruptly locked out of his office without prior notice. This act, following his whistleblowing, appears to be a retaliatory measure aimed at obstructing a statutory authority and shielding of the Project Proponents illegally granted Environmental Clearances.
16.07.2025	Present Writ Petition filed in the Supreme Court of India under Article 32 of the Constitution seeking: (a) Declaration to the effect that the action of grant of 237 Environmental Clearances is illegal; (b) Criminal prosecution under Sections 15 and 17 of Environment (Protection) Act, 1986; (c) CBI investigation into criminal conspiracy; (d) Institutional independence of SEIAAs; (e) Suspension of erring officials pending investigation.

1

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
(PETITION UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA
READ WITH ORDER XXXVIII OF THE SUPREME COURT RULES,
2013)

WRIT PETITION (CIVIL) NO. _____ OF 2025
PUBLIC INTEREST LITIGATION

IN THE MATTER OF:

Vijay Kumar Das
S/o Sh. Narendra Das Vaishnav
R/o – E/8/18, Char Imli,
Huzur, Bhopal,
Madhya Pradesh - 462016
Email id:- chaitanyasharma97@gmail.com
Mobile No.:- 9617565371

...Petitioner

Versus

1. Union of India
Through Secretary
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi – 110 003
...Respondent No. 1
2. State of Madhya Pradesh,
Through Chief Secretary,
Mantralaya, Vallabh Bhawan,
Bhopal-4620041.
...Respondent No. 2
3. Chairman
State Environment Impact Assessment Authority,
Madhya Pradesh,
22, Rishi Nagar,
Char Imli, Bhopal – 462016
chairmanmpseiaa@gmail.com
...Respondent No. 3

2

4. Member Secretary
State Environment Impact Assessment Authority,
Madhya Pradesh,
SEIAA, Paryavaran Parisar,
E-5, Arera Colony,
Bhopal, Madhya Pradesh – 462016

...Respondent No. 4

5. Principal Secretary
Department of Environment,
Madhya Pradesh
Vallabh Bhawan, Bhopal,
Madhya Pradesh

...Respondent No. 5

6. Central Bureau of Investigation
Through its Director
6th Floor, Lodhi Road,
Plot No. 5-B, Jawaharlal Nehru Stadium Marg,
CGO Complex, New Delhi – 110003

...Respondent No. 6

WRIT PETITION UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA SEEKING THE ISSUANCE OF A WRIT OF CERTIORARI OR ANY OTHER APPROPRIATE FOR DECLARATION TO THE EFFECT THAT THE ACTION OF GRANT OF 237 ENVIRONMENTAL CLEARANCES IS ILLEGAL BY THE MEMBER SECRETARY, STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), AND FURTHER SEEKING THE ISSUANCE OF A WRIT IN THE NATURE OF MANDAMUS OR ANY OTHER APPROPRIATE WRIT/DIRECTION FOR THE ISSUANCE OF APPROPRIATE GUIDELINES OR DIRECTIONS TO ENSURE THE INSTITUTIONAL INDEPENDENCE, AUTONOMY, AND FUNCTIONAL INTEGRITY OF STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITIES (SEIAAs) ACROSS THE COUNTRY, SO AS TO PREVENT EXECUTIVE INTERFERENCE AND ABUSE OF THE ENVIRONMENTAL CLEARANCE MECHANISM IN FUTURE.

TO,
THE HON'BLE CHIEF JUSTICE OF INDIA
AND HIS COMPANION JUSTICES OF THE HON'BLE
SUPREME COURT OF INDIA

THE HUMBLE PETITION OF
THE PETITIONER ABOVE NAMED

3

MOST RESPECTFULLY SHOWETH:-

1. The present Writ Petition under Article 32 of the Constitution of India is being preferred by the Petitioner for redressal of a grave and systematic abuse of power by Respondent No. 4 Member Secretary of the State Level Environment Impact Assessment Authority (SEIAA), Madhya Pradesh, who has unilaterally and illegally granted 237 Environmental Clearances (ECs) in blatant violation of the Environment (Protection) Act, 1986, the Environment (Protection) Rules, 1986, and the Environmental Impact Assessment Notification, 2006 (hereinafter, "EIA Notification").

INTRODUCTION OF PARTIES:

2. The petitioner herein is a citizen of India and a respected publisher of the newspaper Rashtriya Hindi Mail, who has published various news articles with respect to the major issues going on in India. The petitioner brought limelight to the present issue by way of various newspaper articles which was also followed by various other newspapers. Being a whistleblower in the present scenario, the Petitioner is filing the present Writ Petition to bring to light the current illegal activities going on at SEIAA, Madhya Pradesh. Even after the Respondent No. 3 writing more than 40 letters to various authorities, no action has been taken against the Perpetrators involved in illegally granting the Environment Clearances to over 237 projects, the whole system has failed and it is hence why the present Petitioner has no other option but to approach this Hon'ble Court in a PIL.

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9. Respondent No. 3 is the Chairman of SEIAA, Madhya Pradesh, who is the head of the statutory authority and has been raising his voice against the systematic violations.

10. Respondent No. 4 is the Member Secretary and the perpetrator who unilaterally granted 237 Environmental Clearances without convening mandatory SEIAA meetings. Respondent No. 4's actions constitute serious criminal offenses under the Environment (Protection) Act, 1986, and his participation is essential for examining the legality of the impugned clearances.

11. Respondent No. 5 is the Principal Secretary as he is the senior administrative officer who facilitated and approved the illegal grant of Environmental Clearances. The petition alleges that all 237 ECs were granted at the behest of Respondent No. 5, demonstrating administrative complicity in systematic subversion of environmental regulations. It is the active collusion of Respondent No. 4 and 5 that has led to the illegal issuance of ECs. It was the duty of the Respondent No. 5 to ensure that the law is followed.

12. Respondent No. 6 is the Central Bureau of Investigation. It is a premier investigative agency empowered to investigate serious criminal offenses involving public servants. The systematic nature of violations involving 237 illegal clearances and evidence of collusion necessitates investigation by an independent central agency to uncover the criminal nexus between officials and private interests.

I. HISTORICAL AND LEGISLATIVE FOUNDATION

13. India's environmental jurisprudence is principally anchored in three core legal instruments, among others: the Environment (Protection)

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Act, 1986, the Environment (Protection) Rules, 1986, and the Environmental Impact Assessment (EIA) Notification, 2006 all notified by Respondent No. 1 Ministry of Environment, Forest and Climate Change (MoEF&CC). Together, these form the backbone of the country's environmental governance framework, embodying the principles of sustainable development, precaution, and intergenerational equity.

14. The concept of Environmental Clearance originated from India's international commitment to sustainable development, particularly post the 1972 Stockholm Conference. In response to increasing industrial pollution and ecological degradation, the Indian Parliament enacted the Environment (Protection) Act, 1986, empowering the Central Government to take all such measures as are necessary to protect and improve the environment. This Act laid the legal foundation for the subsequent regulatory architecture mandating prior environmental clearance for projects with potential ecological impacts.

15. On 27 January 1994, the then Ministry of Environment and Forests issued the first EIA Notification under Sections 3(1) and 3(2)(v) of the EP Act. This notification imposed restrictions on the expansion, modernization, or initiation of new projects unless prior EC was obtained. It marked the beginning of a formal and legally binding EC process, requiring project proponents to conduct Environmental Impact Assessments (EIAs) and seek appraisal before commencing physical work. However, this system was centralized and suffered from procedural shortcomings particularly in relation to public participation and scientific rigour.

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16. To address these shortcomings and improve transparency, the Government notified a revised and comprehensive EIA Notification on 14 September 2006, superseding the 1994 Notification. This new framework introduced four clear procedural stages: screening, scoping (i.e., formulation of Terms of Reference), public consultation, and appraisal. The 2006 Notification also introduced a categorization of projects:

- **Category A:** Projects with national-scale or high environmental impacts, appraised by Respondent No. 1 MoEF & CC.
- **Category B:** Region-specific projects with moderate impacts, delegated to State-level Authorities (SEIAAs).

True Copy of the EIA Notification dated 14.09.2006 published by the Ministry of Environment and Forest superseding the 1994 EIA notification is annexed herewith and marked as **Annexure – P1 (Pgs. 34 to 75)**

17. This decentralization aimed to reduce bureaucratic delays without compromising the technical scrutiny required for environmentally sensitive proposals. Pursuant to Rule 5(3) of the Environment (Protection) Rules, 1986, a Draft EIA Notification was published on 15.09.2005 proposing prior environmental clearance for specified categories of projects. Following public consultation, the National Environment Policy was approved on 18.05.2006, forming the policy basis for reform. Thereafter, the Final EIA Notification dated 14.09.2006 (S.O. 1533) was issued under Section 3(3) of the Environment (Protection) Act, 1986, superseding the 1994 Notification. It introduced a four-stage process i.e., screening, scoping, public consultation, and appraisal and established State Environment Impact Assessment Authorities (SEIAAs) for Category 'B' projects.

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- Compiling public feedback
- Enforcing compliance under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981
- Post-clearance monitoring of compliance and reporting violations
- Serving as vital instruments of regulatory enforcement and public accountability

21. ~~The objective is to foster participatory governance and ensure that the~~ voices of affected communities are considered. However, concerns have been consistently raised about inadequate dissemination of information, procedural lapses, and superficial compliance in many such consultations.

22. The EC process under the EIA Notification, 2006 is a structured four-stage process, comprising:

- **Screening** - (for Category B projects) -- Determines whether an EIA is required (B1) or not (B2).
- **Scoping** - The SEAC or EAC frames the Terms of Reference (ToR) for the EIA study.
- **Public Consultation** - Includes both public hearing and written responses, ~~except where specifically exempted~~ (e.g., for construction projects under Item 8 of the Schedule).
- **Appraisal** - Based on the final EIA report and public consultation outcomes, the SEAC/EAC makes a recommendation to the competent authority/regulatory authority (SEIAA or Respondent No. 1 MoEF&CC) for grant or rejection of EC.

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23. The regulatory authority must communicate its decision within 45 or 105 days of receipt of the final documents, failing which a deemed rejection or deemed appraisal may come into play under limited circumstances in terms of Paragraph 8 of the EIA Notification, 2006.
24. It is imperative to note that no physical work such as construction, land development, or site preparation can commence without prior EC. Any circumvention of this procedure is a serious violation of statutory and constitutional obligations, and undermines both public health and ecological integrity.
25. From the scheme of the EIA Notification, 2006, it is abundantly clear that only Respondent No. 1 (for Category A) and SEIAAs (for Category B) are legally empowered to grant Environmental Clearances. Respondent No. 2 or their individual officers including Respondent No. 3, Respondent No. 4 or Respondent No. 5 do not have any independent authority to issue, direct, or approve ECs. Any action undertaken by such officers bypassing the collective decision-making process of the SEIAA or EAC/SEAC is arbitrary, ultra vires, non-est in law, and liable to be set aside as having been made without jurisdiction.
26. During a critical period from 11th June 2024 to 6th January 2025, no properly constituted State Environment Impact Assessment Authority (SEIAA) or State Expert Appraisal Committee (SEAC) existed in Madhya Pradesh, resulting in an administrative vacuum that fundamentally undermined the legality and credibility of the environmental clearance process during that time.

III. RECONSTITUTION OF SEIAA

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27. The Gazette Notification S.O. 134(E) dated 07.01.2025, issued under Section 3(3) of the Environment (Protection) Act, 1986 and in pursuance of the EIA Notification, 2006, formally constituted the State Level Environment Impact Assessment Authority (SEIAA) and the State Level Expert Appraisal Committee (SEAC) for Madhya Pradesh mandating proper institutional functioning. It designated:

- Shri Shiv Narayan Singh Chauhan as Chairman (Respondent No. 3)
- Dr. Sunanda Singh Raghuwanshi as Member
- Executive Director, EPCO, as Member Secretary (Respondent No. 4)

28. The notification dated 07.01.2025 mandates that all decisions of SEIAA must be taken in meetings and ordinarily through consensus; in cases of majority decisions, dissenting views must be recorded and forwarded to Respondent No. 1 Central Government. However, no such meetings were convened for over 45 days, and when meetings were attempted to be scheduled, Respondent No. 4 Member Secretary systematically avoided or manipulated the process.

True copy of the Gazette Notification S.O. 134 (E) dated 07.01.2025 issued under Section 3(3) of the Environment (Protection) Act, 1986 published by Respondent No. 1 is annexed herewith and marked as **Annexure – P2 (Pgs. 76 to 79)**.

IV. CORRESPONDENCE AND VIOLATIONS

29. On 17.03.2025, Respondent No. 3 Chairman of SEIAA made a representation (Letter No. 2250/SEIAA/2025) addressed to Respondent No. 4 highlighting concerns about proper functioning and adherence to statutory procedures.

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True translated Copy of the letter No. 2250/SEIAA/2025 dated 17.03.2025 addressed by Respondent No. 2 along with its actual version is annexed herewith and marked as **Annexure – P3 (Pgs. 80 to 89)**

30. On 26.05.2025, Respondent No. 3 wrote a complaint (Letter No. 636/SEIAA/2025) to Respondent No. 5 highlighting the systematic violations and jurisdictional breaches. This communication stated that Respondent No. 4 Member Secretary was bypassing SEIAA's collective decision-making process and operating without legal authority.

True translated Copy of the letter No. 636/SEIAA/2025 dated 26.05.2025 addressed by Respondent No. 3 to Respondent No. 5 along with its actual version is annexed herewith and marked as **Annexure – P4 (Pgs. 90 to 100)**

31. On 12.06.2025, Respondent No. 3 wrote a formal complaint (Letter No. 777/SEIAA/2025) to the Respondent No. 1 Union of India, highlighting systematic violations and jurisdictional breaches.

True translated Copy of the letter No. 777/SEIAA/2025 dated 12.06.2025 addressed by the Respondent No. 3 along with its actual version is annexed herewith and marked as **Annexure – P5 (Pgs. 101 to 106)**

32. On 18.06.2025, Respondent No. 3 Chairman SEIAA wrote another letter (Letter No. 781/SEIAA/2025) complaining of violations and requested immediate corrective action from competent authorities.

True translated Copy of the letter No. 781/SEIAA/2025 dated 18.06.2025 addressed by Respondent No. 3 along with its actual version is annexed herewith and marked as **Annexure – P6 (Pgs. 107 to 112)**

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True translated copy of the clearance granted vide Letter No. 446/SEIAA/2025 granted by the Respondent No. 4 dated 24.05.2025 along with its actual version is annexed herewith and marked as **Annexure – P11 (Pgs. 138 to 143)**

c) Clearance vide Letter No. 670/SEIAA/2025 was granted to a project proponent on 26.05.2025 by the Respondent No. 4.

True translated copy of the clearance granted vide Letter No. 670/SEIAA/2025 granted by the Respondent No. 4 dated 26.05.2025 along with its actual version is annexed herewith and marked as **Annexure – P12 (Pgs. 144 to 149)**.

V. COMPREHENSIVE DOCUMENTATION OF SYSTEMATIC VIOLATIONS

35. As per the records, there are over 40 written complaints and representations to various authorities at Central and State levels by the Respondent No.3. Despite formal written notice served more than 45 days ago regarding serious irregularities, no corrective action was taken by any authority.

36. Complete silence and lack of empathy on behalf of the authorities demonstrates not merely administrative negligence but willful and deliberate facilitation of environmental crimes by the highest levels of Respondent No. 2 State Government.

VI. CONTEMPORANEOUS MEDIA COVERAGE AND PUBLIC EXPOSURE

37. On 28.05.2025, Rashtriya Hindi Mail newspaper published a detailed report titled "Chaos in SEIAA - Chairman alleges corruption, complaint filed" which extensively covered the systematic irregularities in

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SEIAA, Madhya Pradesh. The report documented how Member Secretary Uma Maheshwari went on medical leave on 23rd May 2025, and immediately thereafter, the Acting Member Secretary issued environmental clearances to 450 projects without convening any SEIAA meetings, thereby violating statutory procedures.

True translated copy of the newspaper report dated 28.05.2025 published by the Petitioner in Rashtriya Hindi Mail along with its actual version is annexed herewith and marked as **Annexure – P13 (Pgs. 150 to 155)**

38. On 29.05.2025, Rashtriya Hindi Mail published another comprehensive report titled "Chief Secretary did not act properly by keeping Chief Minister in the dark - protected Uma Maheshwari despite rule violations".

True translated copy of the Newspaper report dated 29.05.2025 published by the Petitioner in Rashtriya Hindi Mail along with its actual version is annexed herewith and marked as **Annexure – P14 (Pgs. 156 to 161)**

39. On 04.06.2025, in the Rashtriya Hindi Mail the Petitioner published a follow-up report documenting the ongoing crisis in SEIAA and the systematic nature of violations. The report provided detailed coverage of how the Member Secretary continued to operate outside the statutory framework, thereby undermining the entire environmental clearance mechanism in the state.

True translated copy of the Newspaper report dated 04.06.2025 published by the Petitioner in Rashtriya Hindi Mail along with its actual version is annexed herewith and marked as **Annexure – P15 (Pgs. 162 to 167)**

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40. On 06.06.2025, a report was published in Dainik Bhaskar Newspaper exposing the environmental clearance fraud in SEIAA where 450 projects, including over 200 mining projects, were illegally granted Environmental Clearance without proper authority approval on May 23, 2025. The acting Member Secretary Shriman Shukla issued these approvals just one day after taking charge, while regular Member Secretary R. Umamaheshwari was on medical leave. SEIAA Chairman Shiv Narayan Singh Chauhan called this decision illegal and complained to the Union Ministry of Environment, Forest and Climate Change, alleging corruption and rule violations.

True translated copy of the Newspaper report dated 06.06.2025 published by the Petitioner in Dainik Bhaskar Newspaper along with its actual version is annexed herewith and marked as **Annexure – P16 (Pgs. 168 to 172)**.

41. On 07.06.2025, Rashtriya Hindi Mail published an editorial analysis titled "Chief Secretary should understand what is the status of SEIAA Chairman Shivnarayan Singh Chauhan" which exposed the bureaucratic conspiracy with respect to functioning of SEIAA.

True translated copy of the Newspaper report dated 07.06.2025 published by the Petitioner in Rashtriya Hindi Mail along with its actual version is annexed herewith and marked as **Annexure – P17 (Pgs. 173 to 177)**

42. That recently on The News Article of the Sootr (a digital News Reporting Platform) dated 14.07.2025 a news report was published which stated that the Respondent No. 3, was abruptly locked out of his office without prior notice. This act, following his whistleblowing,

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appears to be a retaliatory measure aimed at obstructing a statutory authority and shielding of the Project Proponents illegally granted Environmental Clearances.

True translated of the news article by The Sootr dated 14.07.2025 published on its website, along with its actual version is annexed herewith and marked as **Annexure – P18 (Pgs. 178 to 184)**.

VII. ATTEMPTS AT STATUTORY COMPLIANCE

43. On 21.04.2025, Respondent No.3 tried to convene a SEIAA meeting as per statutory mandate. However, Respondent No. 4 Member Secretary refused to cooperate and systematically avoided scheduling meetings, setting the stage for the subsequent systematic violations.

44. Illegal Bypassing of SEIAA Meetings: Clause 3(7) of the EIA Notification, 2006 mandates that all decisions of the SEIAA must be taken in duly convened meetings, preferably unanimously. However, between 28.03.2025 and continuing beyond, no meeting of SEIAA was convened despite repeated requests by Respondent No. 3 Chairman and the Member, thereby creating a procedural vacuum in deliberate violation of statutory procedure as part of a calculated strategy to enable deemed approvals.

VIII. ESCALATION AND SYSTEMATIC FRAUD

45. All such ECs have been granted unilaterally by Respondent No. 4 at the behest of Respondent No. 5, without convening any meeting of the Authority, as mandatorily required under Paragraph 8 of the EIA Notification, 2006 and paragraph 5 of the Notification dated 07.01.2025 constituting SEIAA and SEAC for the state of Madhya Pradesh. This seems to be a deliberate strategy to exploit deemed approval provisions after allowing statutory periods to lapse.

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46. It is further submitted that the scale and modus operandi of the illegal grant of Environmental Clearances (ECs) by Respondent No. 4 Member Secretary of SEIAA, Madhya Pradesh, represents not merely an administrative lapse but a calculated and systemic subversion of environmental regulation. Respondent No. 4 in active collusion with Respondent No. 5 and other public officials, orchestrated a prolonged non-convening of SEIAA meetings with the calculated intention of allowing the statutory period for appraisal to lapse, thereby enabling the invocation of 'deemed appraisal' under Paragraph 8(iii) of the EIA Notification, 2006.

IX. SYSTEMATIC FRAUD AND CRIMINAL CONSPIRACY

47. During the period from April 2025 onwards, 237 Environmental Clearances were systematically granted by Respondent No. 4 without convening any SEIAA meetings, in gross violation of Paragraph 3(7) of EIA Notification, 2006 and Paragraph 5 of Notification dated 07.01.2025. All clearances were issued at the behest of Respondent No. 5 who has no statutory role in the process of grant of EC.

48. Intensification of illegal Environmental Clearances occurred during May 2025. Respondent No. 4 deliberately exploited "deemed approval" provisions under Paragraph 8(iii) of EIA Notification, 2006 by allowing statutory periods to lapse without convening meetings.

49. It is respectfully submitted that Respondent No. 4, in active collusion with certain public servants and vested business interests (i.e., project proponents/applicants), devised a deliberately unlawful mechanism to circumvent the mandatory statutory scrutiny envisaged under the Environmental Impact Assessment Notification, 2006. This systematic and premeditated misuse of statutory provisions reflects

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52. By disregarding the statutory process, failing to convene meetings, and unlawfully assuming decision-making powers, Respondent No. 4 is not only acting without jurisdiction but is also undermining the very objectives of environmental protection. These actions are allegedly carried out at the behest of Respondent No. 5 raising serious concerns of institutional impropriety, abuse of office, criminal offenses under Section 15 and 17 of the Environment (Protection) Act, 1986 and conspiracy underlying the illegal grant of ECs.

53. Criminal Conspiracy with Mineral Mafia: Respondent No. 4 Member Secretary, Officer-in-Charge, and Respondent No. 5 colluded with the mining mafia and conspired to intentionally delay meetings to exploit Clause 8(iii) of the EIA Notification, 2006, which allows deemed approval after 45 days of SEAC recommendation. This systematic and premeditated misuse reflects collusion, abuse of office, and conspiracy underlying the illegal grant of ECs.

54. 237 ECs were granted by Respondent No. 4 with the approval of Respondent No. 5 without placing the matters before SEIAA for appraisal, despite the fact that neither of them has the jurisdiction to do so. This represents a systematic bypass of statutory procedures. All the impugned ECs have been issued by Respondent No. 4 alone, law says that either it has to be a unanimous decision or it has to be passed by majority of members, if at all it comes to the that it has to be passed by majority votes then, people who support it and people who dissented against it must specifically be shown in the EC Order EIA Notification 2006 Para 3. 07.01.2025 notification also says this and also in 8(iii) he doesn't have the power to grant EC can only deem it has either been granted or not based on SEAC Report or EIA Report.

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breach of public trust warranting criminal investigation by an independent central agency.

58. The systematic subversion of SEIAA, Madhya Pradesh, demonstrates the urgent need to make SEIAAs institutionally independent with their staff placed under SEIAA's direct supervision rather than Respondent No. 2 state government control. Unlike other regulatory bodies such as RERA, NGT, and various tribunals, SEIAA lacks institutional independence, making it vulnerable to executive interference and corruption.
59. The challenge in the present Petition is to ongoing systematic violations of environmental laws and constitutional provisions. The impact and effect of the illegal Environmental Clearances continues to affect the fundamental rights of citizens and environmental integrity. Therefore, the cause of action in the present case is continuing in nature and hence the case is not barred by limitation.
60. The Petitioner has not filed any other Petition before this Hon'ble Court or any other Court pertaining to the subject matter of the present Petition. No similar relief has been sought from any other forum regarding the specific violations.
61. The present petition involves matters of urgent public importance concerning environmental protection, institutional independence of regulatory bodies, prosecution of public servants for criminal violations, and prevention of systematic abuse of statutory powers, warranting immediate intervention by this Hon'ble Court to prevent irreparable harm to the environment and public interest.

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GROUNDS

The Petitioner respectfully submits that the following amongst other grounds arise in the present case for consideration of this Hon'ble Court:

A. **BECAUSE** the impugned actions amount to a blatant violation and systematic-undermining of the precautionary principle, which is a foundational tenet of both Indian environmental law and international environmental jurisprudence. The precautionary principle, as recognized by this Hon'ble Court in Vellore Citizens' Welfare Forum v. Union of India (1996) 5 SCC 647 and A.P. Pollution Control Board v. Prof. M.V. Nayudu (1999) 2 SCC 718, mandates that where there are threats of serious environmental damage, lack of full scientific certainty shall not be used as a reason for postponing cost-effective measures to prevent environmental degradation. By allowing Environmental Clearances to be granted without any appraisal, scrutiny, or deliberation by the competent authority, the respondents have nullified the very essence of this principle, thereby exposing ecologically sensitive regions and vulnerable communities to irreversible harm.

B. **BECAUSE** the arbitrary and illegal grant of Environmental Clearances without adhering to the due process of law violates the fundamental right to life under Article 21 of the Constitution, which includes the right to a clean, healthy, and sustainable environment. As established in landmark judgments including Subhash Kumar v. State of Bihar (1991) 1 SCC 598 and Rural Litigation and Entitlement Kendra v. State of U.P. (1985) 3 SCC 614 environmental degradation directly infringes upon the right to life and human dignity.

C. **BECAUSE** the unilateral grant of Environmental Clearances (ECs) by the Member Secretary of SEIAA, Madhya Pradesh, without convening

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meetings of the Authority, is in gross violation of Paragraph 3(7) of the EIA Notification, 2006, which unambiguously mandates that all decisions of the SEIAA must be taken in duly convened meetings. This violation was systematic and deliberate, with the Member Secretary refusing to convene meetings for over 45 days despite repeated requests from the Chairman.

- D. **BECAUSE** the Member Secretary and Principal Secretary has acted wholly without jurisdiction in issuing ECs without the collective decision or approval of the SEIAA, and such actions are, therefore, null and void ab initio and liable to be quashed. These clearances were issued without any SEIAA meetings, constituting a massive jurisdictional violation. Inaction on the part of the Respondent No.5 clearly shows that both the Respondent Nos. 4 and 5 have acted hand in glove.
- E. **BECAUSE** the deliberate non-convening of meetings by the Member Secretary was a strategic abuse of the statutory timeline prescribed under Paragraphs 8(i) and 8(ii) of the EIA Notification, 2006, to enable "deemed approvals" under Paragraph 8(iii), thereby circumventing mandatory scrutiny by SEIAA.
- F. **BECAUSE** the present case is a classic example of institutionalized fraud that exposes a potentially nationwide pattern of similar malpractices across other State SEIAAs. The systematic nature of these violations involving 237 Environmental Clearances suggests this calculated methodology may be replicated in other states where SEIAAs operate under identical statutory provisions and face similar pressures from industrial lobbies. This necessitates comprehensive judicial intervention to preserve environmental governance integrity nationwide and prevent the clearance

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mechanism from being reduced to a mere formality through such procedural manipulations.

- G. **BECAUSE** the issuance of 237 ECs in this unlawful manner reflects a systematic and premeditated misuse of statutory provisions with the apparent collusion of the Principal Secretary, Environment Department, thereby amounting to institutionalized fraud on the environment and the law. The scale and pattern of these violations demonstrate criminal conspiracy under Section 120B of the Indian Penal Code. The involvement of the Principal Secretary, Environment Department, in directing these illegal Environmental Clearances constitutes a fundamental jurisdictional violation, as the Principal Secretary has no statutory role whatsoever in the grant of ECs under the EIA Notifications 2006, 2025, or the Environment Protection Act, 1986. This unauthorized interference by a non-statutory authority represents a complete usurpation of powers exclusively vested in SEIAA, thereby subverting the entire environmental governance framework
- H. **BECAUSE** this is a clear case of willful dereliction of duty and active complicity in environmental violations.
- I. **BECAUSE** the Member Secretary, Principal Secretary, and Chief Secretary have committed serious criminal offenses under Sections 15 and 17 of the Environment (Protection) Act, 1986 by acting beyond their jurisdiction, bypassing statutory authorities, and facilitating illegal environmental clearances. These violations warrant immediate suspension and criminal prosecution.
- J. **BECAUSE** there is no provision for action for misconduct, dereliction of duty against the Chairman, Member Secretary and Member under the EIA

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Notification 2006 in SEIAA. If there is misconduct by any of them, then there is no authority which can take action against them. This critical legislative lacuna creates a dangerous situation where SEIAA functionaries operate without any statutory accountability mechanism, effectively placing them above the law despite handling matters of vital environmental significance.

- K. **BECAUSE** the absence of disciplinary provisions within the EIA framework enables systematic misconduct as evidenced in the present case, where the Member Secretary violated statutory mandates with impunity, knowing that no authority could initiate disciplinary proceedings under the environmental laws. This regulatory vacuum necessitates urgent judicial intervention to establish accountability mechanisms and prevent SEIAAs from becoming unaccountable fiefdoms where environmental laws can be violated without consequence, thereby undermining the entire environmental protection regime.
- L. **BECAUSE** the failure of the State Government to take disciplinary action against the Member Secretary, despite written complaints and repeated oral representations by the Chairman and Member of SEIAA, demonstrates wilful dereliction of duty and a constitutional failure of governance.
- M. **BECAUSE** the Environment (Protection) Act, 1986 and the EIA Notification, 2006 confer no power on any individual officer, including the Member Secretary or the Principal Secretary, to independently grant Environmental Clearances, and any such exercise of power is ultra vires and unconstitutional.
- N. **BECAUSE** the environmental clearances granted in the absence of scrutiny by the Authority directly violate the precautionary principle and

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sustainable development doctrine, both of which are cornerstones of India's environmental jurisprudence and constitutional law under Article 21.

O. **BECAUSE** the actions of the Member Secretary and the Principal Secretary undermine the entire environmental regulatory architecture, reducing the statutory process of environmental appraisal to a farcical exercise, thereby endangering public health and ecological sustainability.

P. **BECAUSE** the use of the Secretariat—meant for providing logistical support and assistance to enable it to work independently and autonomously under Paragraphs 11 and 12 of the Notification dated 07.01.2025 is being used as an instrument to control, intimidate, and blackmail SEIAA members, violates the principle of institutional autonomy and is contrary to the express intent of the law.

Q. **BECAUSE** the continued functioning of officers beyond their permitted tenure in SEIAA, in violation of State Government norms, has enabled the creation of entrenched vested interests, facilitating an illicit nexus with the mining mafia and the systematic erosion of environmental safeguards.

R. **BECAUSE** even the specific directions issued by the Government of India regarding proper functioning of SEIAAs have been systematically ignored by the Madhya Pradesh state machinery, demonstrating a complete breakdown of environmental governance and federal coordination, which constitutes a violation of the federal structure and cooperative federalism principles enshrined in the Constitution.

S. **BECAUSE** the right to a clean and healthy environment has been judicially recognized as an integral facet of Article 21, and the illegal grant of ECs without appraisal amounts to a direct violation of the fundamental

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rights of the citizens of India. The systematic nature of these violations, affecting 237 projects, has regional ecological implications and violates intergenerational equity.

- T. **BECAUSE** the arbitrary conduct of the Member Secretary in selecting agendas, suppressing material facts, and distorting data during limited meetings held, amounts to fraudulent misrepresentation, vitiating any decisions purportedly taken.
- U. **BECAUSE** permitting such illegal and arbitrary practices to stand would set a dangerous precedent for all States, rendering the EIA Notification and the precautionary principle illusory, and eroding the sanctity of environmental rule of law across the country. The scale of violations in Madhya Pradesh, if left unchecked, would encourage similar practices in other states.
- V. **BECAUSE** the right to approach this Hon'ble Court under Article 32 for enforcement of fundamental rights is itself a fundamental right, and the present case involves violations of such magnitude and systematic nature that they warrant the exercise of this Court's extraordinary jurisdiction to prevent irreversible harm to the environment and restore the rule of law.
54. In light of the above-mentioned grounds, it is imperative that this Hon'ble court intervenes to declare the action of grant of 237 Environmental Clearances by the Member Secretary, SEIAA, Madhya Pradesh, illegal and direct prosecution of the perpetrators under criminal provisions, ensure institutional independence of SEIAAs and mandate necessary legislative reforms to prevent further systematic abuse of the environmental clearance mechanism.

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55. The Petitioner has not filed any other Petition before this Hon'ble Court or any other Court pertaining to the subject matter of the present Petition. No similar relief has been sought from any other forum regarding the specific violations.

56. The present petition involves matters of urgent public importance concerning environmental protection, institutional independence of regulatory bodies, prosecution of public servants for criminal violations, and prevention of systematic abuse of statutory powers, warranting immediate intervention by this Hon'ble Court to prevent irreparable harm to the environment and public interest.

57. The present case highlights the need for legislative amendments to ensure structural independence of SEIAAs, mandatory criminal liability for violations of environmental clearance procedures, and stronger institutional safeguards to prevent capture by vested interests and political interference.

58. The Petitioner approaches this Court under Article 32 of the Constitution of India since the EIA Notification 2006 applies to the entire country. Such instances of breach of the Notification which defeats the very legislative intent can occur in any part of the country and therefore the directions to prevent such incidents must be issued by this Court which would then be followed by all the officers of SEIAA.

PRAYER

In the aforesaid facts and circumstances, it is most humbly prayed that this Hon'ble Court may be pleased to:

- a) Issue a Writ of Certiorari or any other appropriate Writ, Order declaring that the action of grant of 237 Environmental Clearances issued by the

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Respondent No. 4 is illegal being in gross violation of the Environment (Protection) Act, 1986, the Environment (Protection) Rules, 1986, and the Environmental Impact Assessment (EIA) Notification, 2006;

- b) Issue a Writ of Mandamus directing immediate action under Sections 15 and 17 of the Environment (Protection) Act, 1986 against the Member Secretary, SEIAA, Madhya Pradesh, the Principal Secretary, Environment Department, Government of Madhya Pradesh, the Chief Secretary, Government of Madhya Pradesh, and any other public servants found involved in the illegal grant of Environmental Clearances;
- c) Issue a Writ of Mandamus, or any other appropriate Writ, Order, or Direction thereby directing the Central Bureau of Investigation (CBI) or any other competent and independent investigating agency to conduct a time-bound investigation into the actions/inactions of the Member Secretary, Officer-in-Charge, and the Principal Secretary, Department of Environment, Government of Madhya Pradesh, and others involved in the illegal grant of Environmental Clearances, in collusion with mining interests and project proponents, and to take consequential civil, criminal, and disciplinary action against all erring public officials;
- d) Issue a Writ of Mandamus directing the immediate suspension of the Member Secretary, SEIAA, Madhya Pradesh for serious irregularities and misconduct in not holding SEIAA meetings, pending completion of criminal investigation and disciplinary proceedings;
- e) Issue a Writ of Mandamus directing disciplinary action against the Principal Secretary and Chief Secretary, Government of Madhya Pradesh, for their role in facilitating and enabling the illegal grant of Environmental Clearances in violation of statutory provisions;

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- f) Issue a Writ of Mandamus directing that all SEIAAs function with complete institutional independence by placing all SEIAA staff under the direct supervision and control of SEIAA rather than the State Government,;
- g) Issue a Writ of Mandamus or any other writ-issuing guidelines to ensure that State Environment Impact Assessment Authorities (SEIAAs) across the country function with independence, transparency, and accountability, and are not subjected to executive interference or influence by officers of the State Government in violation of the scheme under the EIA Notification, 2006;
- h) Issue a Writ of Mandamus directing the State of Madhya Pradesh to pay appropriate compensation for environmental damage caused by projects that may have commenced operations under the illegally granted Environmental Clearances;
- i) Pass such other and further orders as this Hon'ble Court may deem fit and proper in the interest of justice, environmental protection, and upholding the rule of law.

**AND FOR THIS ACT OF KINDNESS THE PETITIONER AS IN DUTY
BOUND SHALL EVER PRAY**

DRAWN & FILED BY:

SUMEER SODHI

ADVOCATE FOR THE PETITIONER

DRAWN ON: 15.07.2025

FILED ON: 16.07.2025

Place: NEW DELHI

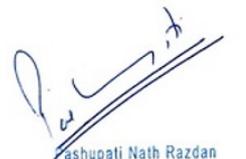
Annexure A-2

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (CIVIL) NO. 689 OF 2025
IN THE MATTER OF:**

VIJAY KUMAR DAS**...Petitioner****VERSUS****UNION OF INDIA & ORS.****...Respondents****FILING INDEX**

S. NO.	PARTICULARS	COPIES	CF
1.	Counter Affidavit on behalf of Respondents No. 2 & 5	1+3	
2.	<u>Annexure CA/1</u> A Summary of the (237) endorsements of SEAC proposals in light of Para (rule) 8(ii) of the 2006 notification	1+3	
3.	<u>Annexure CA/2</u> A comprehensive table of necessary dates and details qua the concerned 237 cases	1+3	
4.	Service Proof	1	

PLACE: NEW DELHI
Date: 31.08.2025

FILED BY:


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**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (CIVIL) NO. 689 OF 2025**

IN THE MATTER OF:

VIJAY KUMAR DAS

...Petitioner

VERSUS

UNION OF INDIA & ORS.

...Respondents

**COUNTER AFFIDAVIT ON BEHALF OF
RESPONDENTS NO. 2 & 5**

1. That the present Counter Affidavit is being filed on behalf of Respondents No. 2 and 5 in the matter under instructions and signature of the Deputy Secretary, Environment Department Madhya Pradesh, Officer in Charge of the present case duly authorized to swear Affidavit on behalf of the Respondents No. 2 and 5 and being conversant with the facts and circumstances of the case.

2. That at the outset the Deponent denies each and every averment made in the present Writ Petition “***ad***

verbatim in seriatim” unless the same have been expressly admitted herein. It is further stated that the para wise contents of the Writ Petition under reply are denied except for the limited extent that is a matter of record.

3. That, the Answering Respondents herein crave leave of this Hon’ble Court to make following Submission at this stage and Leave of this Hon’ble Court is sought for making Additional Submissions at a later stage if required.

BACKGROUND OF SEIAA AND SEAC (PARA(S) 4 TO 12)

4. The State Environment Impact Assessment Authority (SEIAA) and the State Expert Appraisal Committee (SEAC) are constituted under Section 3(3) of the Environment (Protection) Act, 1986, read with the Environmental Impact Assessment (EIA) Notification, 2006, issued by the Ministry of Environment, Forest

and Climate Change (MoEF&CC), Government of India. These bodies form an integral part of the decentralized environmental clearance mechanism in India.

5. Under the EIA Notification, 2006, developmental projects are categorized into two groups—Category 'A' and Category 'B'. Category A projects are appraised and cleared at the central level by the Expert Appraisal Committee (EAC) under MoEF&CC. Category B projects, being of regional significance and relatively lesser environmental impact, are delegated to the respective State Level bodies—SEAC for appraisal and SEIAA for final decision.
6. The SEAC's function is purely technical. It evaluates the project proposal, conducts appraisal of Environmental Impact Assessment (EIA) reports, public hearing responses, and other environmental parameters. Based on this scrutiny, SEAC makes a detailed recommendation either for grant or rejection of

Environmental Clearance (EC), including proposed conditions.

7. The SEIAA functions as the regulatory authority empowered to take the final decision on granting or rejecting Environmental Clearances for Category B projects. However, SEIAA relies entirely on SEAC's appraisal to arrive at its decision. The SEIAA does not conduct technical evaluation but instead examines the recommendation placed before it by SEAC.
8. In cases where the SEIAA meeting could not be convened—for reasons including administrative vacancy, procedural delays, or non-availability of quorum—the EIA Notification, 2006 provides for a safeguard mechanism under Paragraph 8(iii). This provision states that if no decision is communicated within the stipulated timeframe (45 or 105 days depending on the stage), the project is treated as

“deemed appraised,” and the process can move forward on that basis.

9. The very purpose of this deemed approval mechanism is to prevent administrative bottlenecks from paralyzing project clearance processes, especially when technical appraisal has already been completed by SEAC. Thus, so long as SEAC has duly evaluated the project and recommended clearance, the absence of a SEIAA meeting does not have a significant impact on examination of the environmental aspect of any project. The SEAC’s role ensures that the environmental safeguards and scrutiny remain intact, even if the SEIAA is unable to convene.

10. Regarding the specific period from June 2024 to January 2025, when the SEIAA and SEAC were not formally constituted, the EIA Notification read with relevant office memoranda provides that in the absence of a duly constituted SEIAA/SEAC, the projects

otherwise falling under Category B are to be treated as Category A. Consequently, such projects are to be submitted for appraisal by the central EAC and clearance by the MoEF&CC, thereby ensuring that there is no vacuum in regulatory oversight. It shall not be out of place to mention that the Respondent no. 3 in para no. 3 of his counter affidavit has averred that during this critical period environmental governance was in complete disarray, with no statutory authority having the legal competence to grant or refuse environmental clearances for any project in the state – which averment is entirely antithetical to the scheme of governing Law including the 2006 notification.

11. Therefore, the legal architecture under the EIA Notification is such that there is no regulatory vacuum at any point in time. Either the State-level authorities (SEIAA/SEAC) or the Central authorities (MoEF&CC/EAC) are competent to process clearances depending on the circumstances. The mechanism is

self-correcting and ensures continuity of environmental governance.

12. Accordingly, in situations where SEIAA meetings could not be convened despite SEAC recommendations being available, the invocation of Para 8(iii) of the EIA Notification, 2006 is not only legally permissible but is also a safeguard mechanism within the statutory framework. The ECs so issued are **not without scrutiny**, as they are based on SEAC's technical evaluation, and do not compromise the environmental assessment process. It is further respectfully submitted that so far the Respondent no. 3 in his Counter Affidavit alleges in para 43 that "237 environmental clearance permitted by Respondent 4 and 5 were never brought before the properly constituted SEIAA for appraisal..." and in Para 44 it has been averred that "these 237 cases were systematically kept away from the statutory authority

and never placed before the properly constituted SEIAA.....”.

It is submitted that upon perusal of the internal notesheets, it is writ large visible that each and every pending case including most of the cases under question in the instant petition were brought specifically to notice by Member Secretary vide note sheet 27.03.2025 and it is also a fact that all pendency is available in PARIVESH Portal and all members of SEIAA have direct access to the portal and therefore it is absolutely incorrect to say that the concerned cases were kept away by one from another. It is germane to mention herein that the pending cases consisted of cases over 45 days including over 142 cases which were pending for more than 300 days. The oldest case was where the application was made on 02.04.2022.

PRELIMINARY OBJECTION (PARA(S) 13 to 16)

13. **Maintainability – Jurisdiction of NGT:** The present Writ Petition pertains to challenges relating to Environmental Clearances (ECs) granted under the EIA Notification, 2006, and squarely falls within the exclusive jurisdiction of the National Green Tribunal (NGT) under Section 16 of the NGT Act, 2010. It is a settled position in law that where a special statute creates a complete and effective redressal mechanism, recourse must first be had to such a forum. The jurisdiction of this Hon'ble Court under Article 32 is not intended to supplant statutory remedies, particularly when no direct infringement of the Petitioner's fundamental rights is pleaded. On this ground alone, the present Petition is liable to be dismissed.

14. **Alternate Remedy – Jurisdiction of Madhya Pradesh High Court:** Without prejudice to the above, it is submitted that all the acts, omissions, and events impugned in the present petition have occurred within the State of Madhya Pradesh. The High Court of

Madhya Pradesh is fully competent under Article 226 of the Constitution to deal with all the issues raised in the instant petition. No exceptional or compelling circumstance has been shown by the Petitioner to invoke the jurisdiction of this Hon'ble Court directly under Article 32, bypassing the constitutional forum of the jurisdictional High Court.

15. Lack of Bonafides – Abuse of PIL Jurisdiction: The present petition, although styled as a Public Interest Litigation, is clearly motivated by personal interest and malice. The Petitioner has conducted an extensive media campaign, including self-authored editorials and reports, to create a biased narrative against SEIAA and its officials. The petition contains several speculative allegations, mischaracterizations, and unverified claims. Such conduct disentitles the Petitioner from invoking the equitable and extraordinary jurisdiction of this Hon'ble Court.

16. Misconceived Allegation Against Member Secretary: The principal allegation in the petition is

that 237 deemed ECs were granted unilaterally and illegally by the Member Secretary of SEIAA. This assertion is not only baseless but also factually incorrect. The ECs alleged to have been granted from 23.05.2025 to 28.05.2025 and were not actually sanctioned but formal communication of SEAC's recommendation regarding acceptance/ denial or otherwise and these were issued as per para 8(iii) of the EIA notification, 2006. Such communication was necessary in order to become public document as envisaged in Para 8(iv) of the EIA notification, 2006. It is sought to bring to the notice of this Hon'ble Court that there exists no provision on the Parivesh Portal to implement the mandate of Para (rule) 8(iii) of 2006 notification. As a matter of fact, even after the deemed letters having been issued, the case remains pending on the Parivesh portal till date. It is elemental to mention herein that out of the 237 cases under discussions, a total of 186 cases were recommended for by the SEAC. Out of these 186 EC cases, 43 cases

pertained to government projects. Further, 37 cases out of the 237 cases were ToR proposals. Further 10 cases were that of rejection, 2 EC transfer proposals and remaining 2 EC Validity Extension projects. (186+37+10+2+2 = 237). A Summary of the (237) endorsements of SEAC proposals in light of Para (rule) 8(ii) of the 2006 notification is annexed herewith and marked as **Annexure CA/1 at pages 27**.

Further, a comprehensive table of necessary dates and details qua the concerned 237 cases is annexed herewith and marked as **Annexure CA/2 at pages 28-42**.

**PARAWISE REPLY TO CONTENTS OF WRIT
PETITION (PARA(S) 17 TO 41)**

17. That the contents of paragraph 1 of the Writ Petition are denied. It is submitted that the grant of 237 Environmental Clearances (ECs) was done in due compliance with the Environment Impact Assessment

Notification, 2006. The implication that the ECs were granted illegally or unilaterally is misconceived and factually incorrect.

18. With respect to paragraph 2, it is admitted that the Petitioner is a journalist and editor. However, his vested interest in the matter, given his extensive media campaign against SEIAA, undermines his claim of neutrality and Bonafide.

19. That the contents of paragraphs 3 to 6 are matters of record. However, the deponent denies that the Petitioner has no personal or extraneous motive. The Petition is mala fide and designed to sensationalise and discredit the functioning of SEIAA without any credible basis. It is notable upon holistic perusal of the petition that the same focuses majorly on individual centric issues and hardly any institutional or organizational issues have been raised by the Petitioner. So far as the smooth functioning of SEIAA is concerned, due to any and all individual differences, appropriate steps have already been taken at behest of the answering

Respondent ensuring the Authority's smooth functioning.

20. That the contents of paragraphs 7 to 12, dealing with parties, are matters of record. However, it is specifically denied that the deponent acted in collusion with any party or bypassed statutory processes. The ECs were issued in accordance with the mechanism under Paragraph 8(iii) of the EIA Notification, 2006, after the prescribed time had elapsed and relevant recommendations were made by SEAC.

21. That the contents of paragraphs 13 to 17 regarding the legislative framework are not disputed. However, the Petitioner's reliance on these provisions is selective and ignores the role of deemed approvals (of SEAC's recommendation) under Para 8(iii).

22. That paragraphs 18 to 25, describing the institutional structure and procedure, are largely admitted to the extent they reproduce the law. However, it is denied that any of the concerned functionaries acted outside its jurisdiction. In view of the lapse of the prescribed

period and absence of SEIAA meetings despite procedural constraints, the then incumbent Member Secretary acted on the basis of SEAC recommendations and issued clearances under deemed appraisal.

23. That the contents of paragraph 26 of the writ petition are emphatically denied. The allegation of an “administrative vacuum” is factually incorrect, legally misconceived, and misleading. It is submitted that even during the period between June 2024 to January 2025, where the formal constitution of SEIAA or SEAC may have lapsed temporarily due to administrative transitions, there existed no legal vacuum in the environmental clearance process under the EIA Notification, 2006. Furthermore, the EIA Notification explicitly provides that in the absence of a valid SEIAA or SEAC in a state, Category ‘B’ projects are to be treated as Category ‘A’, to be processed by the Expert Appraisal Committee (EAC) and decided by the MoEF&CC, thereby ensuring continuity and jurisdictional clarity. Hence, the claim of any

regulatory or decision-making vacuum is not borne out from either the statutory scheme or the factual matrix. The allegation appears to be speculative and intended to exaggerate procedural circumstances into a claim of illegality.

24. That the contents of paragraphs 27 and 28 are admitted to the extent they quote the Gazette Notification dated 07.01.2025. However, the assertion that no meetings were held due to manipulation is strongly denied. It is submitted that between 07.01.2025 and 07.05.2025, a total of 21 meetings were held and 342 cases were considered therein. It is further submitted that with respect to the 07.05.2025 meeting (884th meeting), the minutes of the same came into question and multiple correspondences were made by the Respondents No. 3 and 4 whereas an enquiry was held and the same remains pending as of date. The controversy involved, in a gist, was regarding two separate sets of minutes of the 884th meeting, one prepared by Respondent No. 4 and the other by

Respondent No. 3 to this Petition. A short account of the meetings is contained in the table below:

Status of Cases Decided by SEIAA									
S. No.	SEIAA Meeting No.	Meeting Date	Cases taken	Disposed				Returned / Decision no taken	Total (5 to 9)
				EC issued	ToR Issued	Ammendment	Rejected		
1	2	3	4	5	6	7	8	9	10
1	864	20-01-2025	6	-	2	-	-	4	6
2	865	23-01-2025	22	-	3	-	-	19	22
3	866	31-01-2025	19	-	11	2	-	6	19
4	867	11-02-2025	3	-	2	-	-	1	3
5	868	14-02-2025	3	-	-	-	1	2	3
6	869	15-02-2025	3	-	-	-	-	3	3
7	870	18-02-2025	7	1	-	-	-	6	7
8	871	24-02-2025	19	1	-	14	-	4	19
9	872	27-02-2025	10	-	2	-	1	7	10
10	873	05-03-2025	15	-	-	-	-	15	15
11	874	06-03-2025	15	-	-	-	-	15	15
12	875	11-03-2025	20	4	-	-	-	16	20
13	876	12-03-2025	20	4	-	-	-	16	20
14	877	13-03-2025	20	4	-	-	-	16	20
15	878	17-03-2025	36	9	-	1	1	25	36
16	879	18-03-2025	20	8	3	-	-	9	20
17	881	26-03-2025	18	4	5	-	-	9	18
18	882	27-03-2025	19	2	4	-	1	12	19
19	880	22-04-2025	20	5	5	-	-	10	20
20	883	24-04-2025	18	2	6	-	-	10	18
21	884	07-05-2025	29	9	5	-	-	15	29
Total			342	53	48	17	4	220	342


(Manohar Patil)
Officer In-charge, SEIAA

25. That the contents of paragraphs 29 to 33 refer to various correspondences by the SEIAA Chairman.

These letters reflect internal administrative differences and cannot be construed as evidence of illegality. The record will show that all procedural steps were taken in good faith and within the regulatory framework.

26. That the details in paragraph 34 regarding the ECs granted through specific letters are admitted as facts of record. However, it is reiterated that these ECs were granted after due recommendations of SEAC and following the mandate of Para 8(iii), were deemed appraised which is a valid statutory mechanism.
27. That paragraphs 35 and 36 are denied. The lack of response, if at all, to internal correspondence does not amount to endorsement or criminality. The assertion of wilful neglect is baseless.
28. That paragraphs 37 to 41 citing media coverage are denied in totality. Media reports authored by the Petitioner himself cannot constitute credible or unbiased evidence. These are self-serving and speculative.

29. That paragraphs 43 and 44 alleging refusal to convene meetings are denied. It is reflected from a perusal of the internal note-sheets that repeated attempts were made to coordinate with all the member and they were informed about the Hon'ble Supreme Court's direction with respect to deadline i.e., 31.03.2025 for DEIAA to SEIAA reappraisal of applications and the pendency of applications on PARIVESH Portal. Despite the Member Secretary bringing such the critical situation to the notice of the Authority, the same was not considered.

30. That paragraphs 45 to 54 alleging a conspiracy and systematic fraud are denied in toto. The usage of deemed appraisal is within the framework of law and cannot be labelled as abuse merely because it was invoked repeatedly during a constrained period. The allegations of collusion with the so-called mining mafia are unsubstantiated.

31. That the averments in paragraph 55 and 56 regarding criminal offences under the Environment (Protection)

Act are denied. No offence under Sections 15 or 17 has been committed. The ECs/ ToRs/ Rejections etc. were processed based on existing recommendations of SEAC and following the mandate of Para 8(iii) of the 2006 notification. It is further appropriate to mention herein that the grant of Environment Clearance to a project proponent entails filing of periodic reports of compliance by the PP to the Authority under Para (rule) 10 of the 2006 notification and as such the monitoring continues even after grant of EC.

32. That the allegations in paragraph 57 suggesting personal gains or ulterior motives are malicious and without basis. The deponent has acted strictly in an official capacity and in accordance with applicable legal provisions.

33. That the contentions in paragraph 58 comparing SEIAA with other bodies like RERA or NGT are misplaced. SEIAA is constituted under delegated legislation and functions under administrative

supervision of the MoEF&CC. Its independence is functional, not institutional.

34. That paragraph 59 regarding continuing cause of action is denied. The matter at hand relates to the deemed endorsement of SEAC proposals in light of Para (rule) 8(ii) of the 2006 notification. The Petitioner has not shown any direct environmental harm.

35. That paragraph 60 and 61 are formal assertions and are noted.

36. That the answering Respondent denies all grounds urged in the petition as being legally untenable, factually unfounded, and motivated.

37. In view of the above, the answering Respondent respectfully prays that the Writ Petition be dismissed with costs.

38. The answering Respondent strongly opposes and denies the reliefs sought by the Petitioner in the prayer clause of the writ petition, as being wholly misconceived, legally untenable, and factually unwarranted. The Petitioner seeks to invoke the

extraordinary writ jurisdiction of this Hon'ble Court to obtain sweeping directions including quashing of 237 Environmental Clearances (ECs), institution of a CBI inquiry, prosecution of public servants under the Environment (Protection) Act, restructuring of SEIAAs across India, and other wide-ranging systemic reforms. It is respectfully submitted that such prayers are clearly outside the scope of a maintainable writ petition, particularly one that is based on unverified assumptions, mischaracterisation of facts, and suppression of material information.

39. No case has been made out for quashing of the ECs in question, especially when each such clearance was issued based on SEAC's technical recommendation and within the statutory framework provided under Para 8(iii) of the EIA Notification, 2006. The request for a CBI inquiry is also completely baseless and appears to be a speculative fishing expedition without any credible or prima facie evidence of criminality or quid pro quo. Allegations of mala fides have been made in a

reckless manner, without any personal knowledge or admissible material on record. Further, prayers for criminal prosecution under Sections 15 and 17 of the Environment (Protection) Act are unsubstantiated and legally unsustainable, as no offence, intentional or otherwise, has been made out.

40. Moreover, the petitioner's plea for judicial restructuring or systemic overhaul of the SEIAA mechanism across all States is legislative in nature, and well beyond the judicially manageable standards of adjudication under Article 32. The Courts have repeatedly held that policy reform cannot be dictated through PILs, particularly when the petition lacks foundational facts and is driven more by journalistic activism than by genuine legal grievance. In view of the foregoing, each of the prayers in the writ petition deserves to be dismissed in limine with exemplary costs, as a deterrent against the misuse of public interest litigation to harass public officials and disrupt regulatory functioning.

ADDITIONAL SUBMISSIONS:

41. It is further submitted that the present petition is a textbook example of abuse of the public interest litigation jurisdiction. The Petitioner, under the guise of a PIL, has indulged in wild, baseless, and unverified allegations against public functionaries, including senior officers of the SEIAA, with the apparent objective of sensationalizing administrative actions and drawing undue public attention. The Hon'ble Supreme Court has in several decisions—strongly deprecated such misuse of PILs for personal or collateral purposes. In the present case, the Petitioner has concealed material facts, including the fact that allegations against the Member Secretary as the same are without any basis whatsoever. It is submitted that the Petitioner be put to strict proof of the same. Additionally, the Petitioner has conducted a public media campaign prior to and during the pendency of the petition, clearly indicating a motivated and biased approach, rather than any

genuine public interest. In view of the settled jurisprudence, such reckless and irresponsible litigation must be firmly discouraged and rejected with costs, to protect the sanctity of judicial process and the reputation of honest public servants.

42. That in the background of the above submissions, the answering respondent most respectfully submits that the Writ Petition is devoid of any merit and deserves to be dismissed at the threshold.

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ANNEXURE CA/1**Summary of Total 237 Deemed Letter Issued**

S.No.	Project Type	No. of Proposals	Project Category			
			Industries Projects	Infrastructure Projects	Govt. Projects (MP-SMC Sand Mining)	Mining Project
1	EC Proposals	186	10	8	43	125
2	ToR Proposals	37	3	-	-	34
3	Rejected Proposals	10	-	-	10	-
4	EC Transfer Proposals	2	2	-	-	-
5	EC Validity Extension Proposals	2	-	-	-	2
Total		237	15	8	53	161

Note - The oldest pending case was applied on 02-04-2022



(Manohar Patil)

Officer In-charge, SEIAA

Particulars / Details of 237 Proposals as per Parivesh Portal disposed as per the Clause No. 8 (iii) of EIA Notification 2006

ANNEXURE P-2

S.no	Case no	Proposal no	Name of PP	Name of Proposal	District	SEAC Meeting no	SEAC Meeting Date	SEAC Recommendation	Case Received in SEIAA on dated	No. of Days (as on 21-05-2025)	Deemed Letter No.	Deemed Letter Issue date	Remarks
1	P2/650/2024	SIA/MP/MIN/521223/2025	SHASHI SINGH	SANSARKHEDA-2 RIVER SAND QUARRY	Narsinghpur	779th SEAC Meeting	26/03/2025	EC Recommend	05/04/2025	above 45 Days	252	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
2	P2/704/2024	SIA/MP/MIN/519720/2025	RAMESH BHUMARKAR	BELKHEDI SAND QUARRY	Jabalpur	779th SEAC Meeting	26/03/2025	EC Recommend	05/04/2025	above 45 Days	250	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
3	11098/2023	SIA/MP/MIN/518376/2025	VIBHOR AGRAWAL	Bhatiyatola Dolomite Mining Project at Khasra No. 104	Mandla	778th SEAC Meeting	25/03/2025	EC Recommend	05/04/2025	above 45 Days	274	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
4	10342/2023	SIA/MP/MIN/522530/2025	ANAND GOENKA	Pauniya Manganese Ore Mining Project	Katni	778th SEAC Meeting	25/03/2025	EC Recommend	05/04/2025	above 45 Days	276	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
5	P2/128/2024	SIA/MP/MIN/478617/2024	RAJEEV SAXENA	Bakwadi Sand Quarry	Barwani	777th SEAC Meeting	11/03/2025	EC Recommend	15/03/2025	above 45 Days	248	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
6	P2/165/2024	SIA/MP/MIN/475516/2024	BALVEER TOMAR	MAWAIGHAT-1 SAND QUARRY	Chhatarpur	777th SEAC Meeting	11/03/2025	EC Recommend	15/03/2025	above 45 Days	244	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
7	P2/124/2024	SIA/MP/MIN/478552/2024	RAJEEV SAXENA	Ekalbara Naveen Sand Quarry	Barwani	777th SEAC Meeting	11/03/2025	EC Recommend	15/03/2025	above 45 Days	242	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
8	P2/127/2024	SIA/MP/MIN/478637/2024	RAJEEV SAXENA	Goi Sand Quarry	Barwani	777th SEAC Meeting	11/03/2025	EC Recommend	15/03/2025	above 45 Days	246	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
9	P2/130/2024	SIA/MP/MIN/478685/2024	RAJEEV SAXENA	Bhulgaon (Deb River) Sand Quarry	Barwani	777th SEAC Meeting	11/03/2025	EC Recommend	15/03/2025	above 45 Days	288	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
10	P2/144/2024	SIA/MP/MIN/477046/2024	RAJEEV SAXENA	NACHANKHEDA SAND QUARRY	Burhanpur	777th SEAC Meeting	11/03/2025	EC Recommend	15/03/2025	above 45 Days	286	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
11	10756/2023	SIA/MP/MIN/468708/2024	ISMAIL AND SONS	M/s ISMAIL & SONS (Tikariya Bauxite, Limestone and Laterite Mine- Area 16.187 ha)	Katni	777th SEAC Meeting	11/03/2025	EC Recommend	15/03/2025	above 45 Days	676	26/05/2025	Letter sent to E-mail and upload MPSEIAA Website
12	P2/841/2024	SIA/MP/MIN/460605/2024	SAROJRANI YADAV	Gadholi Kalan Crusher Stone Mine	Sagar	777th SEAC Meeting	11/03/2025	EC Recommend	15/03/2025	above 45 Days	290	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
13	P2/172/2024	SIA/MP/MIN/519068/2025	RAMESH BHUMARKAR	HARAT – SAND QUARRY	Damoh	776th SEAC Meeting	22/02/2025	Not-Recommend	08/03/2025	above 45 Days	360	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
14	P2/170/2024	SIA/MP/MIN/518060/2025	RAMESH BHUMARKAR	Kakra - River Sand Quarry, Survey Nos. - 24, 204 & 164, Area - 5.00 Ha by MP State Mining Corporation Limited, Bhopal	Damoh	776th SEAC Meeting	22/02/2025	Not-Recommend	07/03/2025	above 45 Days	344	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
15	P2/701/2024	SIA/MP/MIN/518997/2025	BALVEER TOMAR	PAREI - 2 SAND QUARRY	Chhatarpur	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	296	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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16	P2/263/2024	SIA/MP/MIN/518859/2025	DAMMU RAIKWAR	BADKHERAKALA – SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	Not-Recommend	07/03/2025	above 45 Days	358	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
17	P2/249/2024	SIA/MP/MIN/518711/2025	DAMMU RAIKWAR	KOLKARHIYA – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	300	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
18	P2/253/2024	SIA/MP/MIN/518786/2025	DAMMU RAIKWAR	CHANDRAVAL-1 – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	302	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
19	P2/250/2024	SIA/MP/MIN/518839/2025	DAMMU RAIKWAR	CHANDRAVAL NO.-2 – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	20/03/2025	above 45 Days	304	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
20	P2/259/2024	SIA/MP/MIN/480838/2024	DAMMU RAIKWAR	UDAYPUR – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	324	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
21	P2/243/2024	SIA/MP/MIN/480860/2024	DAMMU RAIKWAR	Barkola - River Sand Quarry	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	474	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
22	P2/700/2024	SIA/MP/MIN/480293/2024	DAMMU RAIKWAR	CHANDORA – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	326	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
23	P2/254/2024	SIA/MP/MIN/480495/2025	DAMMU RAIKWAR	MAJHGAON – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	338	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
24	P2/251/2024	SIA/MP/MIN/480197/2024	DAMMU RAIKWAR	BIRA NO.- 3 - RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	Not-Recommend	07/03/2025	above 45 Days	264	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
25	P2/257/2024	SIA/MP/MIN/518798/2025	DAMMU RAIKWAR	UDLA – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	Not-Recommend	07/03/2025	above 45 Days	254	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
26	P2/258/2024	SIA/MP/MIN/518241/2025	DAMMU RAIKWAR	BIRA No-2 - RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	262	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
27	P2/699/2024	SIA/MP/MIN/518156/2025	DAMMU RAIKWAR	BIRA NO.-1 - RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	258	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
28	P2/264/2024	SIA/MP/MIN/480590/2024	DAMMU RAIKWAR	MOHANA 2 – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	260	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
29	P2/248/2024	SIA/MP/MIN/480548/2024	DAMMU RAIKWAR	MOHANA-1 – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	EC Recommend	07/03/2025	above 45 Days	256	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
30	P2/245/2024	SIA/MP/MIN/480673/2024	DAMMU RAIKWAR	SUNHARA – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	Not-Recommend	07/03/2025	above 45 Days	268	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
31	P2/246/2024	SIA/MP/MIN/518877/2025	DAMMU RAIKWAR	MOHAR KAKRA – RIVER SAND QUARRY	Panna	776th SEAC Meeting	22/02/2025	Not-Recommend	17/07/2025	above 45 Days	266	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
32	10704/2023	SIA/MP/MIN/518762/2025	VIJAY JADAV	SARWANIKHURD STONE (GITTI & M-SAND) QUARRY	Ratlam	775th SEAC Meeting	21/02/2025	EC Recommend	07/03/2025	above 45 Days	270	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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33	10711/2023	SIA/MP/MIN/518650/2025	RAJMAL KUMAWAT	Sarwanikhurd Stone Quarry	Ratlam	775th SEAC Meeting	21/02/2025	EC Recommend	07/03/2025	above 45 Days	272	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
34	10702/2023	SIA/MP/MIN/518789/2025	RAJMAL KUMAWAT	Sarwanikhurd Stone Quarry	Ratlam	775th SEAC Meeting	21/02/2025	EC Recommend	07/03/2025	above 45 Days	342	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
35	10581/2023	SIA/MP/MIN/518809/2025	RUCHI JAIN	Sarwanikhurd Stone (Gitti & M-Sand) Quarry	Ratlam	775th SEAC Meeting	21/02/2025	EC Recommend	07/03/2025	above 45 Days	340	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
36	P2/962/2024	SIA/MP/MIN/518570/2025	M/S VINOD KUMAR AGRAWAL	Kakaiya Dolomite Mine, 5.11 ha, Khasra No-366,367,368,370,372	Mandla	775th SEAC Meeting	21/02/2025	EC Recommend	07/03/2025	above 45 Days	284	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
37	10707/2023	SIA/MP/MIN/518516/2025	RAJMAL KUMAWAT	Naugawakala Murrum Quarry	Ratlam	775th SEAC Meeting	21/02/2025	EC Recommend	07/03/2025	above 45 Days	282	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
38	10591/2023	SIA/MP/MIN/518509/2025	DHARMENDRA JAT	Naugawakalan Murrum Quarry	Ratlam	775th SEAC Meeting	21/02/2025	EC Recommend	07/03/2025	above 45 Days	280	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
39	10683/2023	SIA/MP/MIN/518520/2025	HIRALAL PATIDAR	Naugawakala Murrum Quarry	Ratlam	775th SEAC Meeting	21/02/2025	EC Recommend	07/03/2025	above 45 Days	278	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
40	P2/899/2024	SIA/MP/MIN/516895/2025	KALI BAI	Malakhedi Murrum, Stone(Gitti) and M-sand Quarry	Indore	774th SEAC Meeting	18/02/2025	EC Recommend	07/03/2025	above 45 Days	306	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
41	9984/2023	SIA/MP/MIN/516637/2024	SUNITA PATIDAR	Suwakheda Stone (Gitti) Quarry	Neemuch	774th SEAC Meeting	18/02/2025	EC Recommend	07/03/2025	above 45 Days	308	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
42	10668/2023	SIA/MP/MIN/518969/2025	M/S VINOD KUMAR AGRAWAL	Kakaiya Dolomite Mine	Mandla	774th SEAC Meeting	18/02/2025	EC Recommend	07/03/2025	above 45 Days	310	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
43	P2/74/2024	SIA/MP/MIN/518932/2025	BHRIGU GUPTA	Karami Stone (Gitti) Quarry	Singrauli	774th SEAC Meeting	18/02/2025	EC Recommend	07/03/2025	above 45 Days	312	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
44	P2/176/2024	SIA/MP/MIN/518256/2025	RAJESH CHANDRA	BIRLAI - SAND QUARRY	Dhar	773th SEAC Meeting	17/02/2025	Not-Recommend	07/03/2025	above 45 Days	314	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
45	P2/178/2024	SIA/MP/MIN/518208/2025	RAJESH CHANDRA	BHAWRIYA - SAND QUARRY	Dhar	773th SEAC Meeting	17/02/2025	Not-Recommend	07/03/2025	above 45 Days	316	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
46	P2/13/2024	SIA/MP/MIN/518214/2025	SURESH SHIVHARE	Tongra Murrum Quarry	Shivpuri	770th SEAC Meeting	11/02/2025	EC Recommend	19/02/2025	above 45 Days	448	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
47	10686/2023	SIA/MP/MIN/518347/2025	VAVITA DEVI	Pahad Stone Quarry	Bhind	770th SEAC Meeting	11/02/2025	EC Recommend	19/02/2025	above 45 Days	322	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
48	10871/2023	SIA/MP/MIN/518419/2025	DEV ASSOCIATES	Devri Khurd Stone Quarry	Shivpuri	770th SEAC Meeting	11/02/2025	EC Recommend	19/02/2025	above 45 Days	450	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
49	P2/15/2024	SIA/MP/MIN/518303/2025	DHARMENDRA RAWAT	Tongara Murrum Quarry	Shivpuri	770th SEAC Meeting	11/02/2025	EC Recommend	19/02/2025	above 45 Days	452	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website

50	P2/1130/2025	SIA/MP/INFRA2/521176/2025	SAMDARIYA BUILDERS (REWA) PRIVATE LIMITED	SAMDARIYA AVENUE COMMERCIAL/RESIDENTIAL COMPLEX AT SIRMORE CHOWK DISTRICT REWA	Rewa	87 th SEAC Meeting	11/02/2025	EC Recommend	18/02/2025	above 45 Days	454	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
51	P2/550/2024	SIA/MP/IND3/521385/2025	PLAKSHA INDUSTRIES PRIVATE LIMITED	Proposed Bulk Drugs & its Intermediates Production	Bhind	770th SEAC Meeting	11/02/2025	EC Recommend	18/02/2025	above 45 Days	456	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
52	P2/902/2024	SIA/MP/IND3/520640/2025	ENCUBE ETHICALS PRIVATE LIMITED	M/s Encube Ethicals Private Limited	Dhar	770th SEAC Meeting	11/02/2025	EC Recommend	18/02/2025	above 45 Days	458	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
53	P2/1029/2024	SIA/MP/INFRA2/520212/2025	ocean hotels & entertainment private limited	Proposed Construction of Concord Business Park	Indore	770th SEAC Meeting	11/02/2025	EC Recommend	18/02/2025	above 45 Days	460	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
54	10664/2023	SIA/MP/IND1/520652/2025	A T S ALLOYS PRIVATE LIMITED	M/s A T S Alloys Private Limited	Mandsaur	770th SEAC Meeting	11/02/2025	EC Recommend	18/02/2025	above 45 Days	462	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
55	P2/498/2024	SIA/MP/IND1/519909/2025	SAMRUDDHA MINECHEM PRIVATE LIMITED	Rock Phosphate Beneficiation Plant (77 TPH)	Jhabua	769 SEAC Meeting	10/02/2025	EC Recommend	20/03/2025	above 45 Days	318	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
56	P2/1028/2025	SIA/MP/INFRA2/519758/2025	SALASAR BALAJI REAL INFRA	Expansion of Residential Project "Salasar Heights"	Gwalior	769 SEAC Meeting	10/02/2025	EC Recommend	18/02/2025	above 45 Days	466	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
57	P2/64/2024	SIA/MP/IND1/519676/2025	JABALPUR CEMENT INDUSTRIES PRIVATE LIMITED	Expansion In Clinker Grinding Unit(500 TPD to 3500 TPD)	Jabalpur	769 SEAC Meeting	10/02/2025	EC Recommend	18/02/2025	above 45 Days	464	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
58	P2/1027/2025	SIA/MP/INFRA2/519038/2025	Kolar developers	proposed residential project " Surendra Select"	Bhopal	769 SEAC Meeting	10/02/2025	EC Recommend	18/02/2025	above 45 Days	468	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
59	P2/95/2024	SIA/MP/IND3/519276/2025	OCTET PHARMACHEM PRIVATE LIMITED	M/s. Octet Pharmachem Pvt. Ltd.	Bhind	769 SEAC Meeting	10/02/2025	EC Recommend	18/02/2025	above 45 Days	472	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
60	P2/1026/2025	SIA/MP/INFRA2/518891/2025	NRK DEVELOPERS	NRK Futurex	Indore	769 SEAC Meeting	10/02/2025	EC Recommend	18/02/2025	above 45 Days	470	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
61	P2/908/2024	SIA/MP/IND3/518906/2025	RIPRIDE REMEDIES PRIVATE LIMITED	Ripride Remedies Pvt. Limited	Ujjain	769 SEAC Meeting	10/02/2025	EC Recommend	18/02/2025	above 45 Days	444	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
62	10522/2023	SIA/MP/IND1/518754/2025	PRIME GOLD SAIL JVC LIMITED	PRIME GOLD -SAIL JVC LIMITED	Gwalior	769 SEAC Meeting	10/02/2025	EC Recommend	18/02/2025	above 45 Days	446	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
63	P2/595/2024	SIA/MP/MIN/465013/2024	M/S BALLARI MAA STONE CRUSHER	Barai Stone Quarry	Shivpuri	751 SEAC Meeting	15/05/2024	EC Recommend	03/02/2025	above 45 Days	674	26/05/2025	Letter sent to E-mail and upload MPSEIAA Website
64	10839/2023	SIA/MP/MIN/518477/2025	J K MINERALS	5.26ha Katanghari Manganese ore Mine	Balaghat	SEAC 768 Meeting	28/01/2025	EC Recommend	03/02/2025	above 45 Days	356	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
65	P2/968/2024	SIA/MP/MIN/471919/2024	NITIN ROY	Garetha Stone Boulder & M-sand Quarry	Shivpuri	SEAC 765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	354	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
66	P2/969/2024	SIA/MP/MIN/472001/2024	NITIN CHOCSRSEY	Bhadora Flagstone, Khandal/Dhoka Quarry	Shivpuri	SEAC 765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	352	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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67	P2/972/2024	SIA/MP/MIN/470999/2024	evanshu agrawal	Dobra Stone Quarry	Guna	SEAC 765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	350	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
68	9864/2023	SIA/MP/MIN/472996/2024	MANOJ AGARWAL	DHANELA STONE QUARRY	Morena	SEAC 765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	348	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
69	P2/975/2024	SIA/MP/MIN/473407/2024	Savitri	GUNJHAR CRUSHER STONE & M-SAND QUARRY	Gwalior	SEAC 765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	346	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
70	9575/2023	SIA/MP/MIN/464648/2024	RAJ CORPORATION LIMITED	Jiganiya Stone Quarry	Gwalior	SEAC 765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	362	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
71	9975/2023	SIA/MP/MIN/472731/2024	SAROJ THAKUR	GURAIYA METAL STONE QUARRY	Sagar	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	428	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
72	P2/987/2024	SIA/MP/MIN/464022/2024	SHAILESH CHOURASIYA	Bagrai Dolomite & Soapstone Deposit Quarry	Jabalpur	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	430	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
73	9291/2022	SIA/MP/MIN/474490/2024	GAGAN GROVER	Bichpura Stone Quarry	Katni	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	432	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
74	P2/993/2024	SIA/MP/MIN/473525/2024	POOJA SURYAWANSHI	Amari Stone Quarry	Chhindwara	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	434	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
75	P2/1009/2024	SIA/MP/MIN/476701/2024	gaurav khatri	ABER STONE QUARRY	Satna	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	408	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
76	9960/2023	SIA/MP/MIN/472499/2024	SURBHI TAK	Sanwaliya Rundi Stone Quarry Project	Ratlam	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	412	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
77	9948/2023	SIA/MP/MIN/472480/2024	MUKESH MISHRA	Crusher Stone Quarry Project	Ratlam	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	420	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
78	10099/2023	SIA/MP/MIN/477235/2024	CHANCHAL DAMOR	DHABAIPADA STONE MINE	Ratlam	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	422	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
79	8922/2021	SIA/MP/MIN/477197/2024	RUCHIR JAIN	LAKHERI GITTI STONE MINE-1.227HA.	Chhatarpur	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	426	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
80	P2/452/2024	SIA/MP/MIN/479229/2024	SHASHIKANT TIWARI	Pipaliya Sand Quarry	Rajgarh	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	424	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
81	P2/430/2024	SIA/MP/MIN/479184/2024	SATENDRA SINGH	NAYAKHEDA - 2 SAND QUARRY	Raisen	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	410	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
82	P2/462/2024	SIA/MP/MIN/479139/2024	ARJUN SHRIVASTAVA	AMBAJDID - 4 SAND QUARRY	Sehore	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	418	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
83	P2/396/2024	SIA/MP/MIN/479210/2024	SUSHIL PATHAK	Surajpura Sand Quarry	Katni	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	416	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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84	P2/404/2024	SIA/MP/MIN/479249/2024	SUSHIL PATHAK	GODHANKAP SAND QUARRY	Katni	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	414	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
85	P2/508/2024	SIA/MP/MIN/451839/2023	OCHAVLAL SOMANI	Ambua Dolomite Quarry	Alirajpur	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	406	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
86	9559/2022	SIA/MP/MIN/472177/2024	JITENDRA GURJAR	Deori Khurd Stone & M-Sand Quarry	Shivpuri	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	404	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
87	P2/1017/2024	SIA/MP/INFRA2/476938/2024	hotel shivansh llp	Hotel Shivansh LLP	Ujjain	765 Meeting	07/06/2024	EC Recommend	08/06/2024	above 45 Days	400	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
88	P2/965/2024	SIA/MP/MIN/471938/2024	Rekha	MAGRONI STONE QUARRY	Shivpuri	764 Meeting	06/06/2024	EC Recommend	07/06/2024	above 45 Days	402	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
89	9697/2023	SIA/MP/MIN/459062/2024	SURENDRA PARIHAR	CHAUKA STONE MINE	Chhatarpur	766 Meeting	08/06/2024	EC Recommend	08/06/2024	above 45 Days	672	26/05/2025	Letter sent to E-mail and upload MPSEIAA Website
90	P2/966/2024	SIA/MP/MIN/470482/2024	tanishk jain	Parichchha Ahir Stone & M-Sand Quarry	Shivpuri	764 Meeting	06/06/2024	EC Recommend	07/06/2024	above 45 Days	398	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
91	P2/526/2024	SIA/MP/MIN/462592/2024	VIJAY CHATURVEDI	Rampurkalan Soil Quarry	Morena	764 Meeting	06/06/2024	EC Recommend	07/06/2024	above 45 Days	396	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
92	P2/532/2024	SIA/MP/MIN/460620/2024	RANJANA SINGH TOMAR	MAGRONI STONE & M-SAND QUARRY	Shivpuri	764 Meeting	06/06/2024	EC Recommend	07/06/2024	above 45 Days	392	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
93	P2/986/2024	SIA/MP/MIN/472284/2024	ABID MANSURI	Kithore Murrum Quarry	Shajapur	764 Meeting	06/06/2024	EC Recommend	07/06/2024	above 45 Days	390	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
94	P2/457/2024	SIA/MP/MIN/478943/2024	SHASHIKANT TIWARI	ABHAYPURA SAND QUARRY	Rajgarh	764 Meeting	06/06/2024	EC Recommend	07/06/2024	above 45 Days	388	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
95	9346/2022	SIA/MP/MIN/457512/2024	MAMTA W/O MANOJ	"Saila Stone Mine For Making Gitti Through Crusher"	Chhatarpur	764 Meeting	06/06/2024	EC Recommend	07/06/2024	above 45 Days	386	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
96	P2/980/2024	SIA/MP/INFRA2/476585/2024	RAMANYA INTERNATIONAL	Ramanya International Hotel	Bhopal	763 Meeting	04/06/2024	EC Recommend	07/06/2024	above 45 Days	384	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
97	P2/909/2024	SIA/MP/MIN/462158/2024	NARAYAN GATTANI	Amradand Dolomite Mine	Katni	763 Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	372	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
98	P2/919/2024	SIA/MP/MIN/471045/2024	mahadev minerals	MAHARAJAPUR KHANDA/DHOKA & M-SAND QUARRY	Gwalior	763 Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	382	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
99	P2/923/2024	SIA/MP/MIN/466600/2024	SUHAIL KHAN	JAITPURA STONE QUARRY	Bhopal	763 Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	374	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
100	9657/2023	SIA/MP/MIN/471309/2024	SUSHIL SUDELE	Barkheda Bondar stone Mine	Bhopal	763 Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	380	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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101	8707/2021	SIA/MP/MIN/471525/2024	MASTIPURA MURRUM QUARRY OF SAKSHI SINGH	Mastipura Murrum Quarry of Smt Sakshi Singh (3.0 ha)	Bhopal	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	378	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
102	8708/2021	SIA/MP/MIN/471287/2024	MASTIPURA MURRUM QUARRY OF AMAR SINGH	Mastipura Murrum Quarry of Shri Amar Singh(3.90 ha)	Bhopal	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	376	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
103	P2/933/2024	SIA/MP/MIN/471362/2024	atul singh parihaar	SHAKULGAWAN STONE QUARRY	Satna	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	370	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
104	P2/936/2024	SIA/MP/MIN/470361/2024	RAJKUMAR	MAITHANA STONE QUARRY	Gwalior	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	368	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
105	P2/954/2024	SIA/MP/MIN/472402/2024	SANJAY JAIN	Gudapali Pyrophyllite & Diaspore mine	Tikamgarh	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	366	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
106	P2/956/2024	SIA/MP/MIN/472717/2024	DEVDAHA GITTI STONE MINE OF SHRI BHUPENDRA KUMAR PANDEY	DEVDAHA STONE QUARRY	Satna	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days			Letter sent to E-mail and upload MPSEIAA Website
107	10682/2023	SIA/MP/MIN/473944/2024	AKHILESH GOSWAMI	Barchheka Laterite & Fireclay Deposit	Katni	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	436	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
108	10663/2023	SIA/MP/IND3/460424/2024	ESHYASI PHARMA LIMITED	Proposed Project for Manufacturing of Active Pharmaceutical Ingredients and Intermediates by Eshyasi Pharma Limited	Jhabua	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	670	26/05/2024	Letter sent to E-mail and upload MPSEIAA Website
109	P2/42/2024	SIA/MP/INFRA2/455163/2023	INDORE TREASURE ISLAND PRIVATE LIMITED	Proposed Expansion of commercial complex " Indore Treasure Island"	Indore	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	668	26/05/2024	Letter sent to E-mail and upload MPSEIAA Website
110	6029/2019	SIA/MP/MIN/468783/2024	NAMRATA UPADHYAYA	MANGANESE MINING, MIRAGPUR VILLAGE, TEHSIL WARASEONI BALAGHAT DISTRICT OF MADHYA PRADESH	Balaghat	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	394	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
111	9700/2023	SIA/MP/IND1/467558/2024	IMPEX COMMERCIAL PRIVATE LIMITED	M/s IMPEX COMMERCIAL PRIVATE LIMITED	Dhar	763th SEAC Meeting	04/06/2024	EC Recommend	06/06/2024	above 45 Days	438	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
112	P2/783/2024	SIA/MP/MIN/467476/2024	VISHAKHA MANDLOI	Bamoura Murrum Stone & M-sand Quarry	Ujjain	762th B SEAC Meeting	03/06/2024	EC Recommend	06/06/2024	above 45 Days	440	24/05/2025	Letter sent to E-mail and upload MPSEIAA Website
113	10019/2023	SIA/MP/MIN/464619/2024	KUNWAR SISODIA	Bhatgawan-Sunehara Limestone & Dolomite Quarry	Katni	762th B SEAC Meeting	03/06/2024	EC Recommend	06/06/2024	above 45 Days	510	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
114	9906/2023	SIA/MP/MIN/464676/2024	VINAY BAHADUR SISODIYA	Bhatgawan-Sunehara Limestone & Dolomite Mine	Katni	762th B SEAC Meeting	03/06/2024	EC Recommend	06/06/2024	above 45 Days	508	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
115	P2/849/2024	SIA/MP/MIN/468846/2024	LOKESH KUMAR	Azampura Murrum Quarry	Ujjain	758 th SEAC Meeting	27/05/2024	EC Recommend	03/06/2024	above 45 Days	512	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
116	8285/2021	SIA/MP/MIN/468865/2024	ARIF KHAN	Bhilwadiya Stone Mine	Shajapur	758 th SEAC Meeting	27/05/2024	EC Recommend	03/06/2024	above 45 Days	506	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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117	P2/851/2024	SIA/MP/MIN/462322/2024	HARSH ENTERPRISES	Phulonda Stone Quarry	Morena	751 st SEAC Meeting	27/05/2024	EC Recommend	03/06/2024	above 45 Days	502	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
118	P2/856/2024	SIA/MP/MIN/469433/2024	SHREE SANWARIYA SETH STONE CRUSHER	Dhumaheda Crusher Stone (Gitti & M-sand) Quarry	Ujjain	758 th SEAC Meeting	27/05/2024	EC Recommend	03/06/2024	above 45 Days	504	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
119	P2/63/2024	SIA/MP/MIN/458388/2024	SHYAMKALI KOL	JHARI STONE MINE	Satna	758 thBSEAC Meeting	27/05/2024	EC Recommend	03/06/2024	above 45 Days	514	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
120	8284/2021	SIA/MP/MIN/469046/2024	MOHD ZAFAR QURESHI	Bhilwadiya Stone Mine	Shajapur	760 th SEAC Meeting	29/05/2024	EC Recommend	03/06/2024	above 45 Days	500	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
121	P2/842/2024	SIA/MP/MIN/466847/2024	SANGITA	Masosa Stone Quarry	Sagar	759 th SEAC Meeting	28/05/2024	EC Recommend	03/06/2024	above 45 Days	498	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
122	P2/848/2024	SIA/MP/MIN/468621/2024	RAMKISAN KHANDELWAL	PARASPANI DOLOMITE MINE	Seoni	760 th SEAC Meeting	29/05/2024	EC Recommend	03/06/2024	above 45 Days	496	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
123	P2/855/2024	SIA/MP/MIN/469383/2024	HALKE SINGH	poniya Murum Quarry Project	Jabalpur	760 th SEAC Meeting	29/05/2024	EC Recommend	03/06/2024	above 45 Days	494	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
124	P2/858/2024	SIA/MP/MIN/469688/2024	pratap singh gurjar	TONGARA KHANDA BOULDER & MURRUM QUARRY	Shivpuri	759 thB SEAC Meeting	28/05/2024	EC Recommend	03/06/2024	above 45 Days	516	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
125	P2/861/2024	SIA/MP/MIN/469413/2024	GURDEEP SINGH	Futera Pachhar Crusher Stone Quarry	Ashoknagar	759 th SEAC Meeting	28/05/2024	EC Recommend	03/06/2024	above 45 Days	518	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
126	P2/862/2024	SIA/MP/MIN/470010/2024	rambabu	Pakhariyapura Stone Quarry	Guna	759 th SEAC Meeting	28/05/2024	EC Recommend	03/06/2024	above 45 Days	520	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
127	P2/864/2024	SIA/MP/MIN/470108/2024	BHAIYALAL	Chokhanda Stone Quarry	Burhanpur	759 th SEAC Meeting	28/05/2024	EC Recommend	03/06/2024	above 45 Days	522	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
128	P2/868/2024	SIA/MP/MIN/470317/2024	MAHESH PATEL	Kishunpura Crusher Stone Quarry	Chhatarpur	759 th SEAC Meeting	28/05/2024	EC Recommend	03/06/2024	above 45 Days	524	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
129	9279/2022	SIA/MP/MIN/470015/2024	PRATYUSH CHHABRA	Jujharpura Stone Mine of M/s Shri Sand Makers& Suppliers (1.40ha)	Chhatarpur	759 th SEAC Meeting	28/05/2024	EC Recommend	03/06/2024	above 45 Days	526	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
130	10134/2023	SIA/MP/MIN/470738/2024	KHADAN UDHOYOG SAHKARI SANSTHA MARYA	Kheriya Chunheti Crusher Stone Deposit	Morena	759 th SEAC Meeting	28/05/2024	EC Recommend	03/06/2024	above 45 Days	476	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
131	P2/876/2024	SIA/MP/MIN/470709/2024	Pratap singh tomar	Magroni Crusher Stone Quarry	Shivpuri	759 th SEAC Meeting	28/05/2024	EC Recommend	03/06/2024	above 45 Days	478	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
132	P2/878/2024	SIA/MP/MIN/470757/2024	Sunrise And Solutions	CHIRPURA STONE & M-SAND QUARRY	Gwalior	759 th SEAC Meeting	28/05/2024	EC Recommend	03/06/2024	above 45 Days	528	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
133	9897/2023	SIA/MP/MIN/470064/2024	BHOOPENDRA SAHU	Rudaheda Stone (Gitti) Quarry	Ujjain	761st SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	530	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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134	P2/889/2024	SIA/MP/MIN/462629/2024	VISHAL SHIVHARE	Hari Om Stone Crusher	Bhopal	92nd SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	532	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
135	P2/890/2024	SIA/MP/MIN/470514/2024	AMIT VERMA	Polaykalan Stone Quarry	Shajapur	761st SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	536	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
136	10561/2023	SIA/MP/MIN/470829/2024	NARAYAN MAHESHWARI	Babai Kalan FlagStone Quarry	Bhopal	761st SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	534	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
137	9705/2023	SIA/MP/MIN/470851/2024	MEHRUDDIN KHAN	Lodhipura Stone Gitti Quarry	Dhar	761st SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	538	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
138	P2/895/2024	SIA/MP/MIN/471070/2024	ASHOK JAIN	Semli Calcite Quarry	Barwani	761st SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	540	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
139	P2/805/2024	SIA/MP/MIN/467386/2024	RAGHUVVEER SINGH	Padalya Stone Quarry	Agar Malwa	761st SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	542	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
140	9679/2023	SIA/MP/MIN/469246/2024	KAMAL SINGH	Nanded Stone (Gitti) Quarry	Ujjain	761st SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	482	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
141	P2/784/2024	SIA/MP/MIN/452044/2023	NARENDRA SINGH	Sikandar Kheda Murrum Quarry	Ujjain	756th SEAC Meeting	22/05/2024	EC Recommend	27/05/2024	above 45 Days	544	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
142	9688/2023	SIA/MP/MIN/465671/2024	SHRI MARUTAYE BALAJI STEELS LIMITED	Expansion of Bathia Kala Limestone Mines from 0.15 MTPA to 0.70 MTPA over an area of 107.785 Ha at Village Bathia Kala, District Satna, MP by M/s Shri Marutaye Balaji Steels Ltd.	Satna	757th SEAC Meeting	24/05/2024	EC Recommend	27/05/2024	above 45 Days	548	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
143	9360/2022	SIA/MP/MIN/462530/2024	ABUL WAKAR	Kheda Stone (Gitti) Quarry Khasra No.1021/1	Dhar	757th SEAC Meeting	24/05/2024	EC Recommend	27/05/2024	above 45 Days	546	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
144	P2/65/2024	SIA/MP/MIN/456380/2023	KESHARIMAL KUMAWAT	Kanghatti Shale Stone QUARRY	Mandsaur	761st SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	666	26/05/2025	Letter sent to E-mail and upload MPSEIAA Website
145	P2/82/2024	SIA/MP/MIN/457735/2024	RAVI SHIVHARE	Mudahara Crusher Stone Quarry	Chhatarpur	761th SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	664	26/05/2025	Letter sent to E-mail and upload MPSEIAA Website
146	6702/2019	SIA/MP/MIN/455988/2023	RAJEEV BOHRE	Rafatpur Crusher Stone Mines of M/s Sudama Construction Pvt. Ltd.	Gwalior	761th SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	680	26/05/2025	Letter sent to E-mail and upload MPSEIAA Website
147	P2/22/2024	SIA/MP/MIN/456195/2023	VIKAS JAIN	Kanja Stone Quarry	Shajapur	761th SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	678	26/05/2025	Letter sent to E-mail and upload MPSEIAA Website
148	P2/797/2024	SIA/MP/MIN/467110/2024	SAHIL VIRMANI	Kuluwa urf Marutaal Murrum Quarry	Ujjain	755th SEAC Meeting	21/05/2024	EC Recommend	27/05/2024	above 45 Days	550	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
149	P2/799/2024	SIA/MP/MIN/467084/2024	PANKAJ INGLE	Dondwada Stone Quarry	Barwani	755th SEAC Meeting	21/05/2024	EC Recommend	27/05/2024	above 45 Days	484	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website

150	9921/2023	SIA/MP/MIN/466642/2024	PRAKUL PATIDAR	Sarwanikhurd Stone Quarry	Ratlam	75th SEAC Meeting	21/05/2024	EC Recommend	27/05/2024	above 45 Days	552	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
151	P2/811/2024	SIA/MP/MIN/467590/2024	GOURAV AGRAWAL	Gajna Crusher Stone & Murrum Quarry Project	Mandla	75th SEAC Meeting	21/05/2024	EC Recommend	27/05/2024	above 45 Days	554	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
152	P2/812/2024	SIA/MP/MIN/466992/2024	INDRA FARKYA	Gathiya Stone And M- Sand Mine-0.60ha	Ujjain	75th SEAC Meeting	21/05/2024	EC Recommend	27/05/2024	above 45 Days	558	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
153	9833/2023	SIA/MP/MIN/468064/2024	S AND S STONE CRUSHER	AKYANAJIK STONE & M-SAND MINE	Ujjain	75th SEAC Meeting	21/05/2024	EC Recommend	27/05/2024	above 45 Days	560	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
154	9478/2023	SIA/MP/MIN/447057/2023	NITIN SARAOGI	Devri Bamnau Stone Mine	Niwari	75th SEAC Meeting	22/05/2024	EC Recommend	27/05/2024	above 45 Days	556	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
155	P2/823/2024	SIA/MP/MIN/468337/2024	VISHAL RATHORE	Pipalrawan Stone Quarry	Dewas	75th SEAC Meeting	22/05/2024	EC Recommend	27/05/2024	above 45 Days	562	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
156	P2/827/2024	SIA/MP/MIN/453901/2024	PRAMOD JAIN	Salaiya Bineka M- Sand & Stone Quarry	Sagar	75th SEAC Meeting	22/05/2024	EC Recommend	27/05/2024	above 45 Days	566	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
157	P2/830/2024	SIA/MP/MIN/468461/2024	GOVIND SAMADHIYA	Soikalan Soil Quarry (For Bricks Manufacturing)	Sheopur	75th SEAC Meeting	22/05/2024	EC Recommend	27/05/2024	above 45 Days	564	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
158	P2/836/2024	SIA/MP/MIN/468589/2024	SHREE AMBE STONE CRUSHER MEGHNAGAR	Anantkhedhi M-Sand Mine	Jhabua	75th SEAC Meeting	22/05/2024	EC Recommend	27/05/2024	above 45 Days	568	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
159	10006/2023	SIA/MP/MIN/468740/2024	SANJAY MEHTA	CHAKJYARAMPUR STONE QUARRY FOR GITTI & M-SAND	Ujjain	75th SEAC Meeting	22/05/2024	EC Recommend	27/05/2024	above 45 Days	570	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
160	P2/838/2024	SIA/MP/MIN/457998/2024	GAURI	Jamuniya Mal Stone Quarry of Maa Swa Sahayta Samuh	Dindori	75th SEAC Meeting	21/05/2024	EC Recommend	27/05/2024	above 45 Days	572	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
161	P2/73/2024	SIA/MP/MIN/458343/2024	DEVENDRA LODHI	RAMANNA CRUSHER STONE QUARRY LEASE	Sagar	76th SEAC	06/06/2024	ToR Recommend	07/06/2024	above 45 Days	574	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
162	P2/642/2024	SIA/MP/MIN/466794/2024	RATANCHAND JAIN	Jujharpur Stone Mine- 1.452ha.	Chhatarpur	76th SEAC Meeting	04/06/2024	ToR Recommend	06/06/2024	above 45 Days	576	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
163	P2/982/2024.	SIA/MP/IND1/477298/2024	SHYAM SEL & POWER LIMITED	PROPOSED PROJECT OF ROLLING MILL WITH WIRE DRAWING MILL, PICKLING PLANT AND ANNEALING PLANT AT PLOT NO 164-C, SECTOR III, INDUSTRIAL AREA, PITHAMPUR, DISTRICT DHAR (MP)" BY SHYAM SEL & POWER LIMITED	Dhar	76th SEAC Meeting	04/06/2024	ToR Recommend	06/06/2024	above 45 Days	578	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
164	P2/977/2024	SIA/MP/IND3/473176/2024	ASIAN PAINTS LIMITED	Proposed Greenfield Plant of Integrated paint manufacturing and Synthetic organic chemicals manufacturing	Indore	76th SEAC Meeting	04/06/2024	ToR Recommend	06/06/2024	above 45 Days	580	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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165	P2/983/2024.	SIA/MP/IND3/476731/2024	Nivik quimicos private limited	Proposed expansion by adding of EC synthetic organic chemical product	Raisen	764 th SEAC Meeting	04/06/2024	ToR Recommend	06/06/2024	above 45 Days	582	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
166	P2/81/2024	SIA/MP/MIN/457527/2024	MAA NARMADA STONE ENTERPRISES	MALHAN DOLOMITE DEPOSIT	Katni	758 th SEAC Meeting	27/05/2024	ToR Recommend	03/06/2024	above 45 Days	584	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
167	P2/80/2024	SIA/MP/MIN/457584/2024	SHARDA MINERALS	MALHAN DOLOMITE DEPOSIT	Katni	758 th SEAC Meeting	27/05/2024	ToR Recommend	03/06/2024	above 45 Days	586	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
168	P2/844/2024	SIA/MP/MIN/467700/2024	RAJENDRA BAIS	Narayangarh Stone (Gitti) Quarry	Mandsaur	759 th SEAC Meeting	28/05/2024	ToR Recommend	03/06/2024	above 45 Days	588	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
169	P2/846/2024	SIA/MP/MIN/468137/2024	NIDHI	Vijaypur M-Sand Mine-4.0ha, khasra no-31/1, at village-vijaypur, Tehsil-Mohangarh, District-Tikamgarh, State-Madhya Pradesh	Tikamgarh	759 th SEAC Meeting	28/05/2024	ToR Recommend	03/06/2024	above 45 Days	590	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
170	P2/847/2024	SIA/MP/MIN/468978/2024	MALAY NIRMAN COMPANY	Jadakud Stone Mine-3.990 ha	Rewa	759 th SEAC Meeting	28/05/2024	ToR Recommend	03/06/2024	above 45 Days	592	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
171	P2/854/2024	SIA/MP/MIN/468226/2024	SATISH JAISWAL	Mominpura Stone and M-Sand Mine	Khargone	760th- SEAC Meeting	29/05/2024	ToR Recommend	03/06/2024	above 45 Days	594	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
172	P2/869/2024	SIA/MP/MIN/466081/2024	LALITA PATIDAR	Bamanbardi Stone(Gitt) Quarry	Neemuch	760th- SEAC Meeting	29/05/2024	ToR Recommend	03/06/2024	above 45 Days	596	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
173	P2/874/2024	SIA/MP/MIN/466267/2024	PRABUDH BHARDWAJ	Kuchdod Stone (Gitti) & M-Sand Quarry	Neemuch	760th- SEAC Meeting	29/05/2024	ToR Recommend	03/06/2024	above 45 Days	598	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
174	P2/879/2024	SIA/MP/MIN/454994/2023	FARHAN ALI	Kalyansikhedi Stone Quarry	Dhar	761st-SEAC Meeting	30/05/2024	ToR Recommend	03/06/2024	above 45 Days	600	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
175	P2/880/2024	SIA/MP/MIN/457812/2024	PRATHVIRAJ PANWAR	CRUSHER STONE & M-SAND QUARRY	Ujjain	761st-SEAC Meeting	30/05/2024	ToR Recommend	03/06/2024	above 45 Days	480	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
176	P2/796/2024	SIA/MP/MIN/459780/2024	MANJU	Dhabaipada Stone Quarry	Ratlam	755th SEAC Meeting	21/05/2024	ToR Recommend	27/05/2024	above 45 Days	602	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
177	P2/804/2024	SIA/MP/MIN/466955/2024	GANPAT PATIDAR	Sokadi Stone Quarry	Mandsaur	755th SEAC Meeting	21/05/2024	ToR Recommend	27/05/2024	above 45 Days	604	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
178	P2/807/2024	SIA/MP/MIN/466589/2024	HEMLATA KOTHARI	Bamaladad Stone Quarry	Sehore	755th SEAC Meeting	21/05/2024	ToR Recommend	27/05/2024	above 45 Days	606	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
179	P2/808/2024	SIA/MP/MIN/460035/2024	ROHAN SHARMA	Nandlai Crusher Stone Mine	Ratlam	757th SEAC Meeting	24/05/2024	ToR Recommend	27/05/2024	above 45 Days	608	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
180	P2/824/2024	SIA/MP/MIN/468102/2024	S AND S STONE CRUSHER	AKYANAJIK STONE & M-SAND QUARRY	Ujjain	756th SEAC Meeting	22/05/2024	ToR Recommend	27/05/2024	above 45 Days	610	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
181	P2/825/2024	SIA/MP/MIN/468467/2024	KULDEEP PATIDAR	Saraspura Stone Quarry	Mandsaur	756th SEAC Meeting	22/05/2024	ToR Recommend	27/05/2024	above 45 Days	612	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website

182	P2/831/2024	SIA/MP/MIN/468596/2024	JMK GROUP	Tongra Stone & Murrum Quarry	Shivpuri	77th SEAC Meeting	22/05/2024	ToR Recommend	27/05/2024	above 45 Days	614	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
183	P2/639/2024	SIA/MP/MIN/466431/2024	BHANU JAIN	Garetha Stone Quarry	Shivpuri	755th SEAC Meeting	21/05/2024	ToR Recommend	27/05/2024	above 45 Days	616	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
184	P2/794/2024	SIA/MP/MIN/466779/2024	MOHIUDDIN SHAIKH	Gaddukhedi Murrum Quarry	Dewas	755th SEAC Meeting	21/05/2024	ToR Recommend	27/05/2024	above 45 Days	618	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
185	P2/819/2024	SIA/MP/MIN/467148/2024	MAA VINDHAVASHNI STONE CRUSHER	Harraha Stone Quarry	Rewa	757th SEAC Meeting	24/05/2024	ToR Recommend	27/05/2024	above 45 Days	620	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
186	P2/572/2024	SIA/MP/MIN/459453/2024	BHARAT ARYA	Nitarri Stone & M-Sand Mine Shri Bharat Arya	Sagar	752th SEAC Meeting	16/05/2024	ToR Recommend	20/05/2024	above 45 Days	622	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
187	P2/573/2024	SIA/MP/MIN/460563/2024	ANKIT GUPTA	Akawi Murrum & Stone (Gitti & M-Sand) Quarry Project	Indore	752th SEAC Meeting	16/05/2024	ToR Recommend	20/05/2024	above 45 Days	624	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
188	P2/578/2024	SIA/MP/MIN/463773/2024	DG MARBEL AND GRANITES LLP	BHITARIYA GRANITE DEPOSIT & BOULDER, GITTI, M-SAND QUARRY	Chhatarpur	752th SEAC Meeting	16/05/2024	ToR Recommend	20/05/2024	above 45 Days	626	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
189	P2/579/2024	SIA/MP/MIN/463785/2024	DG MARBEL AND GRANITES LLP	BHITARIYA GRANITE DEPOSIT & BOULDER, GITTI, M-SAND QUARRY	Chhatarpur	752th SEAC Meeting	16/05/2024	ToR Recommend	20/05/2024	above 45 Days	628	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
190	P2/590/2024	SIA/MP/MIN/456995/2023	ASHOK GOENKA	Bhaganwara Dolomite Deposit	Katni	753rd SEAC Meeting	17/05/2024	ToR Recommend	20/05/2024	above 45 Days	630	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
191	P2/607/2024	SIA/MP/MIN/463636/2024	LAKSHAY MINERALS	Bhadawar Dolomite Mine	Katni	753rd SEAC Meeting	17/05/2024	ToR Recommend	20/05/2024	above 45 Days	632	22/05/2025	Letter sent to E-mail and upload MPSEIAA Website
192	P2/618/2024	SIA/MP/MIN/464167/2024	SUNIL GUPTA	JIJORA STONE MINE	Niwari	753rd SEAC Meeting	17/05/2024	ToR Recommend	20/05/2024	above 45 Days	634	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
193	1713/2013	SIA/MP/CMIN/478513/2024	HIND ENERGY AND COAL BENEFICATION (INDIA) LIMITED	M/s Hind Energy and Coal Benefication (India) Limited	Anuppur	765th SEAC Meeting	07/06/2024	EC Transfer Recommend	08/06/2024	above 45 Days	230	22/05/2025	Letter sent to E-mail and upload MPSEIAA Website
194	P2/1123/2025	SIA/MP/IND2/514928/2025	JAKSON BIOFUELS PRIVATE LIMITED	Transfer of Environment Clearance (EC) Project of 150 KLD Grain Based Ethanol Plant along with 4.0 MW Co-generation Power PlantM/s Ethan Natural Bio-Fuel Private Limited to M/s Jakson Biofuels Private Limited	Balaghat	779th SEAC Meeting	26/03/2025	EC Transfer Recommend	05/04/2025	above 45 Days	492	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
195	2575	SIA/MP/MIN/518490/2025	SHUBHAM YADAV	BADHKUMMED STONE (GITTI) QUARRY	Ujjain	779th SEAC Meeting	26/03/2025	EC Validity Extension Recommend	05/04/2025	above 45 Days	490	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
196	2577/2015	SIA/MP/MIN/518448/2025	SANJAY YADAV	Badhkummed Stone Gitti Quarry	Ujjain	779th SEAC Meeting	26/03/2025	EC Validity Extension Recommend	05/04/2025	above 45 Days	488	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
197	9099/22	SIA/MP/MIN/265542/2022	RAJESH SINGH	Ghuman Kalan Stone Mine	Rewa	760th	5/29/2024	EC Recommend	02/06/2024	above 45 Days	234	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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198	8883/2021	SIA/MP/MIN/437882/2023	SHRI HRIDESH PATHAK	Ganjsijari Stone mine of Shri Hridesh Pathak	Chhatarpur	760th	5/29/2024	EC Recommend	02/06/2024	above 45 Days	238	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
199	8881/2021	SIA/MP/MIN/437380/2023	SHRI AMIT KUMAR RAJPUT	Ganjsijari Stone Mine of Shri Amit Kumar Rajpoot	Chhatarpur	760th	5/29/2024	EC Recommend	02/06/2024	above 45 Days	236	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
200	9505/2022	SIA/MP/MIN/439918/2023	RAMPRAKASH DWIVEDI	Harraha Stone Quarry	Rewa	760th	5/29/2024	EC Recommend	02/06/2024	above 45 Days	336	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
201	10698/2023	SIA/MP/MIN/438844/2023	FLEX MINERALS	Bhivdoni Quartz & Quartzite Mine	Chhindwara	763rd	4/4/2024	EC Recommend	07/06/2024	above 45 Days	334	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
202	11036/2023	SIA/MP/MIN/446048/2023	GURUDEO QUARTZS	GAURARI QUARTZ MINE	Chhatarpur	760th	5/29/2024	EC Recommend	02/06/2024	above 45 Days	232	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
203	11056/23	SIA/MP/MIN/451243/2023	RAKSHA MALVIYA	CHAKALDI STONE MINE	Sehore	754th	5/20/2024	ToR Recommend	25/05/2024	above 45 Days	332	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
204	11054/23	SIA/MP/MIN/453375/2023	SANJAY PAROHA	Dhoori Fireclay Mine	Katni	754th	5/20/2024	ToR Recommend	25/05/2024	above 45 Days	328	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
205	11051/23	SIA/MP/MIN/446516/2023	WHITE MINERALS	MALHAN DOLOMITE DEPOSIT	Katni	754th	5/20/2024	ToR Recommend	25/05/2024	above 45 Days	330	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
206	10757/23	SIA/MP/MIN/441151/2023	MURARI SHARMA	KATPON MURRUM DEPOSIT QUARRY	Sehore	763rd	6/4/2024	ToR Recommend	07/06/2024	above 45 Days	240	23/05/2025	Letter sent to E-mail and upload MPSEIAA Website
207	11222/24	SIA/MP/MIN/449747/2023	ARVIND KUMAR	SUNARSTONE MINE FOR MAKING BLOCK (CUT POLISH) & M-SAND	Datia	745 & 766th	30-04-2024 & 08-06-2024	ToR Recommend	08/06/2024	above 45 Days	706	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
208	9678/2023	SIA/MP/MIN/470557/2024	UMA GUPTA	Chakjayrampur Stone (Gitti) Quarry and M-Sand	Ujjain	761 SEAC Meeting	30/05/2024	EC Recommend	03/06/2024	above 45 Days	486	25/05/2025	Letter sent to E-mail and upload MPSEIAA Website
209	11045/2023	SIA/MP/MIN/451322/2023	AJAY PANDEY	SUJAPUR CRUSHER STONE & M SAND QUARRY	Ratlam	765th	7/6/2024	EC Recommend	08/06/2024	above 45 Days	744	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
210	P2/292/2024	SIA/MP/MIN/519498/2025	DINESH SHARMA	Bawaliya Sand Quarry	Ujjain	782nd SEAC Meeting	04/04/2025	EC Recommend	11/04/2025	above 45 Days	690	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
211	P2/306/2024	SIA/MP/MIN/519326/2025	DINESH SHARMA	Dhulet Sand Quarry	Ujjain	782nd SEAC Meeting	04/04/2025	EC Recommend	11/04/2025	above 45 Days	692	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
212	P2/278/2024	SIA/MP/MIN/519298/2025	DINESH SHARMA	Badgaon Sand Quarry	Ujjain	782nd SEAC Meeting	04/04/2025	EC Recommend	11/04/2025	above 45 Days	694	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
213	P2/275/2024	SIA/MP/MIN/519485/2025	DINESH SHARMA	Barapthar Sand Quarry	Ujjain	782nd SEAC Meeting	04/04/2025	EC Recommend	11/04/2025	above 45 Days	696	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
214	P2/294/2024	SIA/MP/MIN/519544/2025	DINESH SHARMA	SEMALIYA (JANDLA) SAND QUARRY	Ujjain	782nd SEAC Meeting	04/04/2025	EC Recommend	11/04/2025	above 45 Days	698	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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215	P2/298/2024	SIA/MP/MIN/519540/2025	DINESH SHARMA	Sijawata Sand Quarry	Ujjain	767th SEAC Meeting	04/04/2025	EC Recommend	11/04/2025	above 45 Days	700	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
216	P2/300/2024	SIA/MP/MIN/519402/2025	DINESH SHARMA	Murarkhedi Sand Quarry	Ujjain	782nd SEAC Meeting	04/04/2025	EC Recommend	11/04/2025	above 45 Days	702	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
217	P2/304/2024	SIA/MP/MIN/519399/2025	DINESH SHARMA	BAIJNATHKHEDI SAND QUARRY	Ujjain	782nd SEAC Meeting	04/04/2025	EC Recommend	11/04/2025	above 45 Days	704	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
218	P2/244/2024	SIA/MP/MIN/480618/2024	DAMMU RAIKWAR	RAMNAI – RIVER SAND QUARRY	Panna	776thSEAC meeting dated 22.02.2025 & 782nd SEAC Meeting.	04/04/2025	EC Recommend	11/04/2025	above 45 Days	714	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
219	P2/261/2024	SIA/MP/MIN/519028/2025	DAMMU RAIKWAR	Sunvani Khurd - River Sand Quarry	Panna	776thSEAC meeting dated 22.02.2025 & 782nd SEAC Meeting.	04/04/2025	EC Recommend	11/04/2025	above 45 Days	712	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
220	P2/262/2024	SIA/MP/MIN/480438/2024	DAMMU RAIKWAR	FARSWAHA – RIVER SAND QUARRY	Panna	776thSEAC meeting dated 22.02.2025 & 782nd SEAC Meeting.	04/04/2025	EC Recommend	11/04/2025	above 45 Days	710	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
221	P2/256/2024	SIA/MP/MIN/519014/2025	DAMMU RAIKWAR	SIGHASAR – RIVER SAND QUARRY	Panna	776thSEAC meeting dated 22.02.2025 & 782nd SEAC Meeting.	04/04/2025	EC Recommend	11/04/2025	above 45 Days	722	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
222	P2/252/2024	SIA/MP/MIN/519036/2025	DAMMU RAIKWAR	Gudha - River Sand Quarry	Panna	776thSEAC meeting dated 22.02.2025 & 782nd SEAC Meeting.	04/04/2025	EC Recommend	11/04/2025	above 45 Days	708	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
223	P2/114/2024	SIA/MP/MIN/477845/2024	PURAN LAKSHKAR	BUDBUDA SAND QUARRY	Balaghat	764thSEAC meeting dated 5.06.2024 & 782nd SEAC Meeting dtd-4-4-25.	04/04/2025	EC Recommend	11/04/2025	above 45 Days	724	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
224	P2/122/2024	SIA/MP/MIN/478481/2024	PURAN LAKSHKAR	PUNI SAND QUARRY	Balaghat	764thSEAC meeting dated 5.06.2024 & 782nd SEAC Meeting dtd-4-4-25.	04/04/2025	EC Recommend	11/04/2025	above 45 Days	726	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
225	P2/115/2024	SIA/MP/MIN/477933/2024	PURAN LAKSHKAR	CHUTIA - SAND QUARRY	Balaghat	762nd SEAC meeting dated 03.06.2024 & 782nd SEAC Meeting dtd-4-4-25.	04/04/2025	Not-Recommend	11/04/2025	above 45 Days	728	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
226	P2/706/2024	SIA/MP/MIN/519728/2025	SATENDRA SINGH	MOHADKALAN SAND QUARRY	Raisen	779th SEAC Meeting	26-03-2025.	EC Recommend	11/04/2025	above 45 Days	730	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
227	P2/1141/2025	SIA/MP/MIN/519778/2025	DILIP BUILDCON LIMITED	Jhiranya Crusher Stone Quarry (T.P.)	Ujjain	781st SEAC Meeting	03-04-2025.	EC Recommend	11/04/2025	above 45 Days	732	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
228	P2/1142/2025	SIA/MP/MIN/526878/2025	dilip buildcon private limited	Amjhar Scrap Stone Quarry	Satna	781st SEAC Meeting	03-04-2025.	EC Recommend	11/04/2025	above 45 Days	734	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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229	P2/1145/2025	SIA/MP/MIN/519129/2025	LNA INFRAprojects Private Limited	Mahuakheda Gitty, Murrum & M-Sand Quarry	Ashoknagar	781st SEAC Meeting	03-04-2025.	EC Recommend	11/04/2025	above 45 Days	736	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
230	P2/1146/2025	SIA/MP/MIN/522239/2025	BANSAL CONSTRUCTION WORKS PRIVATE LIMITED	Tarawali Crusher stone Quarry	Vidisha	781st SEAC Meeting	03-04-2025.	EC Recommend	11/04/2025	above 45 Days	686	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
231	P2/148/2024	SIA/MP/MIN/476846/2024	RAJEEV SAXENA	DARYAPUR - SAND QUARRY	Burhanpur	781st SEAC Meeting	03-04-2025.	EC Recommend	11/04/2025	above 45 Days	738	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
232	P2/561/2024	SIA/MP/MIN/462193/2024	VISHAL SHIVHARE	DILLOD STONE QUARRY	Bhopal	750th SEAC Meeting dtd-24-5-24. & 781st SEAC Meeting .	03-04-2025.	EC Recommend	11/04/2025	above 45 Days	740	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
233	9376/2022	SIA/MP/MIN/464159/2024	CHARU YADAV	Khushi Stone (Crusher) Quarry	Khandwa	751st SEAC Meeting dtd-15-5-24. & 778th SEAC Meeting	25/03/2025	EC Recommend	05/04/2025	above 45 Days	720	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
234	P2/592/2024	SIA/MP/MIN/464357/2024	VISHNU PATIDAR	Ahamadpur Viran Basalt Stone Quarry	Sehore	778th SEAC Meeting	25/03/2025	EC Recommend	05/04/2025	above 45 Days	718	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
235	9576/2023	SIA/MP/MIN/469598/2024	BANESINGH GORSHIYA	Stone and M-Sand Quarry	Ujjain	759th SEAC Meeting dtd-	28/05/2024	EC Recommend	03/06/2024	above 45 Days	716	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
236	P2/548/2024	SIA/MP/MIN/458887/2024	SARIKA ALAWA	Karami Stone (Gitti) Quarry	Singrauli	778th SEAC Meeting	25/03/2025	EC Recommend	05/04/2025	above 45 Days	742	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website
237	P2/488/2024	SIA/MP/MIN/458035/2024	SUMAN KALAL	Rampuriya Stone (Gitti & M-Sand) Quarry	Ratlam	778th SEAC Meeting	25/03/2025	EC Recommend	05/04/2025	above 45 Days	688	28/05/2025	Letter sent to E-mail and upload MPSEIAA Website

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Pashupatinath Razdan <office.pashupatinathrazdan@gmail.com>

Service of Counter Affidavit in WP C No. 689 of 2025

1 message

Pashupatinath Razdan <office.pashupatinathrazdan@gmail.com> Sun, Aug 31, 2025 at 11:51 PM
To: office.ritamkhare@gmail.com, "sumeer@vsalegal.in" <sumeer@vsalegal.in>, Vishnu Sharma <sharmavishnu0818@gmail.com>, office@dhamija.com, M K Maroria <mk.maroria@nic.in>, GurmeetSingh Makkar <gs.makkar@gov.in>

Pl. find attached copy of Counter Affidavit on behalf of R-2 and R-5 for your reference.

Thanks

 **CA R2R5 689.pdf**
2928K

ITEM NO.28

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 689/2025

VIJAY KUMAR DAS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 170956/2025 - EX-PARTE STAY

IA No. 170960/2025 - EXEMPTION FROM FILING O.T.

Date : 23-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Mr. Vivek K. Tankha, Sr. Adv.
Mr. Sumeer Sodhi, AOR
Mr. Varun Tankha, Adv.
Mr. Chaitanya Sharma, Adv.
Mr. Inder Dev Singh, Adv.
Mr. Vipul Tiwari, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in two weeks.
2. Liberty is granted to the petitioner to serve notice upon respondent No.1 through Central Agency. Liberty is also granted to serve notice upon Respondent No.2 and 5 through the Standing Counsel.
3. Dasti service, in addition, is granted for rest of the respondents.
4. In addition, all the respondents are permitted to be served through Email.

Signature Not Verified

Digitally signed by
NARENDRA PRASAD
Date: 2025.07.24
17:13:54IST
Reason:(NARENDRA PRASAD)
DEPUTY REGISTRAR(ANJU KAPOOR)
ASSISTANT REGISTRAR

ITEM NO.40

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWRIT PETITION (CIVIL) NO. 689/2025

VIJAY KUMAR DAS

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

[TO BE TAKEN HIGH UP ON BOARD.]

(IA No. 170956/2025 - EX-PARTE STAY, IA No. 170960/2025 - EXEMPTION FROM FILING O.T.)

Date : 25-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :

Mr. Vivek K. Tankha, Sr. Adv.
Mr. Sumeer Sodhi, AOR
Mr. Varun Tankha, Adv.
Mr. Chaitanya Sharma, Adv.
Mr. Inder Dev Singh, Adv.
Mr. Vipul Tiwari, Adv.
Ms. Divyani Deepti, Adv.
Ms. Divya Goyal, Adv.

For Respondent(s): Ms. Aishwarya Bhati, ASG

Mr. K. M. Nataraj, ASG
Mr. Pashupathi Nath Razdan, AOR
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Astik Gupta, Adv.Mr. Jaishriram Susandhya Jugalkishore Gilda, Sr. Adv.
Mr. Sarvam Ritam Khare, AOR
Ms. Jayasree Narasimhan, Adv.
Mr. Bhanu Pradeep, Adv.
Mr. Kushagra Sharma, Adv.
Mr. Akarsh Khare, Adv.

Signature Not Verified

Digitally signed by
POCJA SHARMA
Date: 2025.08.25
17:10:36 IST
Reason:

UPON hearing the counsel, the Court made the following
O R D E R

On the request of Ms. Aishwarya Bhati, learned
Additional Solicitor General, list on 01.09.2025.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR